SHRI S.A. SHAMIM (Srinagar): His words have been expunged; he has been suspended and he has regretted it. Do they want his head? (Interruptions)

MR. SPEAKER: Order, order.

SHRI SAMAR GUHA: On a point of order, Sir. The Minister of Parliamentary Affairs has quoted only one portion of the observation made by the Chair yesterday about the words used by Shri Shashi Bhushan. Subsequently, on being requested by other Members, the Chairman agreed that he would examine the words used by Shri Shashi Bhushan. On subsequent, examination the Chairman himself expunged all the remarks that were made by Shri Shashi Bhushan. That is in the papers and in the record. Shri Shashi Bhushan's observations have been expunged also.

MR. SPEAKER: There were days, when the Speaker was standing, nobody else stood up Now I have to sit down when the Member is standing. I was standing and he got up on a point of order He did not have the courtesy to see that I was standing.

This decision was taken by the House and it is only the House that can revoke it. I have received this letter of regret. Two points are mentioned. One is about regret and the other is about the observations of Shri Shashi Bhushan. I am quoting his letter. If you want a debate on it and if you think that the question of regret is also a part of the debate, then this letter will have to be circulated. I can not call it an unconditional regret. The first part of his letter is unconditional. He says, he is very sorry. I have been able to read what is typed. What is written in hand is rather difficult for me to read.

AN HON. MEMBER: Language problem.

MR. SPEAKER: No; it is not a language problem.

This is the second one. I am treating the second one as final because the first one stands concelled after he sent a second one. In the second one, he sends an unqualified regret in the first paragraph. In the second paragraph—it is written in his own hand or

somebody else's hand; I think, he has just signed below; the hand-writing differs but I take his signature as final—he says,

च्याशा करता हूं शशिभूषण अपने शब्द वापस लेगें---

It is just a hope. Let asha be asha. We take the first paragraph as regret and the hope, whether it gets realised or not, is a hope, after all.

What is the position now? Should I put it to the House now? I think, it is enough,

SHRI RAJ BAHADUR: I accept your advice.

MR. SPEAKER: I take it as regret and about the hope he has expressed, I am conveying his hope to you and, through you, to Shri Shashi Bhushan.

SHRI RAJ BAHADUR: Our hope is also that such incidents will not be repeated in future.

MR SPEAKER: The hope is not a part of regret or commitment. It is just a hope. I also hope that these things will not occur in future. Now, I put the motion to the vote of the House.

The question is:

"That the suspension of Shri Hukam Chand Kachwai ordered by the House on the 2nd May, 1972, be terminated with immediate effect."

The motion was adopted

13.25 hrs

DEMANDS* FOR GRANTS 1972-73-(Contd)

MINISTRY OF LABOUR AND REHABILITATION —Contd.

MR. SPEAKER: Shri Balgovind Verma was on his legs yesterday. He may continue,

श्रम ग्रौर पुनर्वास मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : ग्रध्यक्ष महोदय, कल श्री इन्द्रजीत मल्होत्रा जी ने जम्मू काश्मीर के [श्री बालगोविन्द वर्मा]

उन लोगों की ग्रोर ध्यान ग्राकवित किया है जिनको कि पाकिस्तान की लड़ाई के समय सीमा क्षेत्र से हरना पड़ाऔर यह स्त्रस्त्र का इनाका था। मैं सम्मानित सदस्य भी वतनावा चाइवा है कि ऐसे 277 गांवों वे लोगों की इतना पड़ा है जिन में 1 लाख 30 हजार लोग हटे हैं। उनमें में 19 इतार अपने घरों को वापस चले गा । लाख 11 हजार अब भी कैम्पों में रह रहे हैं और उनके लिए सभी त्यवस्था हम कर रहे हैं जैसा कि सम्मानित सदस्य स्वयं जानते हैं। जहातक स्पेशन टीम भेजने की बात है हम ग्रपने कर्त्त यों की ग्रोर मनेत हैं ग्रीर हम उन्हें बताना चाहते है कि हमारे जो श्रधिकारी हैं वह बराबर वहा जाने रहे हैं। दो दक्ता ज्वाइंट मैक्टेटरी बहां की स्थिति का प्रवलोकन करने के लिए जा चुके है और एक दक्ता सै केटरी महोदय स्वयं गए है। इस प्रकार से बराबर हम बहां की मिशति वा अवलोकन कर रहे है।

SHRI INDER J. MALHOTRA (Jammu): The special ream was specially for the problems faced by the refusees in Rajauri and Poonch sector I know that Secretaries have been going there (Interruption)

श्री बालगीविंद ६मि वह भी मैं श्राप को बता रहा है।

इमलिए नोर्ड जगदा परेजानी की बात नहीं है। बाकी जो दो तीन 'वाइंट्स इन्हें'ने झणने भागरा में उटाए थे उन में एक तो यह था:

He has said that in Rajauri and Poonch Sector, still many families have not received any relief assistance; a study team should be appointed in coordination with the State Government to examine the position and ensure that the relief assistance is given to the persons affected. I would like to say that the pattern of assistance sanctioned covers cash doles (whether in camps or with relatives), clothing, blankets/quits, and utensils. Resettlement assistance has also been sanctioned in the form of loans and grants for maintenance, repairs and reconstruction of damaged houses for, purchase of

cattle lost, for resettlement in professions and occupations distrubed. The whole matter of relief and rehabilitation assistance is under continuous review and is discussed with the State Government officers of the Department of Rehabilitation. The State Government had spent about Rs. 2 crores upto 31-3-1972. The amount so far released to the State Government is Rs. 3 crores.

The second point that the hon. Member had raised was this Chham brefugees; thrice uprooted; not willing to go back to that area; though they are being looked after in camps at present, a decision for their resettlement elsewhere should be taken nov. I may only say that this will apparently have to wait until a final settlement with Pakistan is reached.

The third point that he raised was this: after the 1965 hostilities, persons of the border areas of Chhamb had been given assistance in the from of grants as well as loans; the loans given should be written off by the Centre. On this point I can only say that the matter is under consideration; the State Government have asked to give the details of the State Goverment have been asked to give the details of the loans due from those who have been affected again.

Another point that was raised by him was about the refugees who had come in the year 1947. He has said that the 1947 refugees from Pak-occupied territory of Jammu & Kashmir State have not been made owners of land allotted to them by the State Government; in this connection if any amendment of any Act is necessary, should be done.

SHRI INDER J MALHOTRA: Refugees from West Pakistan.

SHRI BALGOVIND VERMA: Our answer is that the agriculturists among the migants from Pak-held territory who have settled in Jammu & Kashmir State had been allotted land left by the evacuees from that state. As the land so allotted by the State Government could not be acquired under the State Laws, they had to pass a special legislation. This could be done only in April, 1971. Under this Act, the State Government will be able to acquire the lands left by the evacuees and confex proprietary rights on the migrants. Efforts are being male, and I think, whatever

troubles are there, will disappear in course of time.

13 29 hrs.

[MR DEPUTY-SPEAKER In The Chair]

SHRI INDER J MALHOTRA: What about Voting rights?

SHRI BALGOVIND VERMA: When they are given the lands, they will become the subjects of the State ynd they will have the rights

SHRI INDER J. MALHOTRA: That should be taken up separately

SHRI BAI GOVIND VERMA: We will look into the matter

इसके प्रांतरिकन अपना स्थान लेने से पहले गैदो शब्द कान माउन्स प्राविडेट फड मंभी कहना चाहनाह।

भी हुक म चन्द कछ बाय: उपाध्यक्ष महोदय, मरान्यवन्याक प्रश्न है। सदन मे गरापूर्वि नहीं है।

MR DEPUTY SPEAKER. Let the quorum bell be rung

Now there is quorum, the hon Minister may continue

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I will appeal to Mr Kachwai that he should observe some conventions. My friends opposite should help us observe some conventions. After all, the responsibility for quorum is not on a single side alone.

SHRI DINEN BHATTACHARYA (Serampore): Why are you appealing?

SHRI RAJ BAHADUR: We never ask quorum during the lunch hour

SHRI SAMAR GUHA (Contai): It is the responsibility of the Government to see that quorum is there.

SHRI RAJ BAHADUR: This is a twoway traffic ... (Interruptions) I am glad to remind Sir, that all the Parties did agree that during lunch hour we shall not ask for quorum. Mr Kachwai is a member of the Jana Sangh party. Why should he not observe that?... (Interrputions) MR. DEPUTY SPEAKER: I would request every hon Member to also understand the difficulties and the responsibilities of the Chair. As far as I am concerned, I am bound by this provision of the Constitution which says very clearly:

"If at any time during a meeting of a House there is no quorum, it shall be the duty of the Chairman or Speaker, or person acting as such, cither to adjourn the House or to suspend the meeting untit there is a quorum"

Now, whatever be the agreement that is arrived at among the Parties, you are welcome to observe it. But, when my attention is drawn to the absence of quarum, I am bound by this provision of the Constitution. I would request Members to kindly understand that. Whenever my attention is drawn to the absence of quorum, I shall have to act under the provisions of the Constitution. But until then, if the hon Members among themselves agree to certain things taking into consideration the difficulties and my attention is not drawn to the quorum, it is a different matter.

Now, I would call the hon, Minister to speak..

SHRI RAJ BAHADUR: After all Mr. Kachwai is a Member of their party There is a gentlemen's agreement between all parties that during the lunch hour we shall not raise the question of quorum, as well as of the House sits after 6 O' Clock the question of quorum will not be raised. I would like to know whether these two agreements are going to be observed or not.

श्री कूल चन्द वर्मा (उज्जी): यह समफ्रीता चौथी लोक सभा के ग्रन्दर हुआ था कि लव टाइम भीर 6 बजे के बाद कौरम नही उठाया जायगा, लेकिन इस सदन पर यह समफ्रीता ल गुनही है।

MR. DEPUTY SPEAKER: The whole purpose is defeated. We have taken a way the lunch hour to give more time to Members. Now the whole purpose is defeated. The matter is very simple. I should agree, if there is an agreement, hon Members should honour that agreement. But as far as I am concerned, if it is between a provision of the Constitution, and a gentlement's agreement, my choice is very clear "

SHRI R.S. PANDEY (Rajuand Gonn); I want to help, Within the framework of the Constitution you have been working It is all right. It is perfectly correct.

MR. DEPUTY SPEAKER: I have made myself very clear.

SHRIR. S. PANDEY: You said, till the point is raised you will be silent. That is all right. But there should be some sort of decorum to abide by the agreement in the House, for our own convenience. You may appeal to the House not to raise the quetion of quorum.

MR. DEPUTY SPEAKER; I have said what you say. I will expect the Members to honour the agreement if there is one. But if it is a choice between this and that, my decision is quite clear. (Interruptions) I have given my ruling. It is clear to everybody. Now, the hon. Minister.

श्री वालगोबिनः वर्मा : उपाध्यक्ष जी, कल रामावतार शास्त्री जी ने हमारा ध्यान धाकषित किया था - उन्होनै हमारे कोल-माइन्ज प्रावि-हेन्ट फण्ड ग्रागंनाइजेशन के कुछ अधिकारियो के प्रति ग्रारोप लगाया था कि उन्होने कुछ गडवडी की है। मेरा उनसे यह विनम्ब निवेदन है कि इस प्रकार के आरोप उन्हें तब तक नहीं लगाने चाहिये जब तक कि उन्हें वास्तविकता का ज्ञात न हो। जहां तक मुक्ते भालूम है इस में ऐसी कोई दात देखने में नही आई ' कुछ शिकायतें जरूर ग्राई थी कि कील माइन्ज प्राविद्वेन्ट पण्ट कमिश्नर ने कुछ पैसा जो सिक-योग्टीज और पोस्टल सर्टिफिक्ट्रेस मे लगा था. उसको बेच कर स्टेट बैक झाफ इण्डिया में जमा करा दिया है। इस बात को जानने के लिये कि उन्होंने यह काम नियमानुसार किया है यान्ही किया है या कोई गड़ उड़ी वी है मैने ध्रवने डिप्टी संफ्रेटरी श्री डिवफोड को वहा भेजा था. उन्होने उसकी रिपोर्ट दी है। वंकि बिहार की मरक र ने इस मामले को उठा दिया था भीर सी० बी० पाई० इस मामले की जांच कर रही है, इस लिये हमारे मत्रालय ने तय

िक्या है कि सी॰ बी॰ घाई॰ को वह रिपोर्ट और जो भी सूचना वे चाहे, उनको दे दी जाये, ताकि ठीक प्रकार से जांच पड़ताल के बाद वह मामला हमारे सामने घा सके।

इन शब्दों के साथ मैं अपना स्थान लेता हूं भीर समय देने के लिये आपको पुनः घन्यबाद देता हं।

MR. DIPUTY SPEAKER; We began this debate at 1.25/P.M. 2 hours and 40 minutes were left. It will be concluded at 4 hours and 5 minutes I would like to know from the hon. Minister how much time he would take.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADIL-KAR): About fifty minutes.

MR. DEPUTY SPEAKER: Then. I would call him round about 3-10 or 3-15. I think it is all right.

Now Shri Metha.

SHRIPM. METHA (Bhavnagar): Mr Deputy-Speaker, Sir, this Ministry has failed in discharging their duties towards the working class of this country. They have failed to protect the interest and the right of the workers. They have failed in maintaining and promoting harmonious relations between management and labour. In 1971. almost all sectors in the Central sphere were compelled to turn to direct action. They could not reach a settlement either by negotiation or through mediation This Ministry has not played the proper role to solve the grievances of the workers in the public undertakings in the Central sphere The country has lost 14 million mandays during 1971 due to strikes and lock-outs Labourmanagement relations have remained disturbed in banks, railways, coal mines, mines other than coal mines, ports and docks. air transport and Government undertakings like the P&T. The labour situation, according to the Ministry's report, clearly establishes that the Ministry does not carry weight with the other concerned Ministries of the Government of India.

Now, I would like to bring to the notice of the House certain burning problems which have been hanging fire since long. Government attitude regarding the recommendations of the National Commission on labour is deplorable. When are they going to consider the question of the implementation of the recommendations of the National Commission Labour?

There is great bungling regarding the bonus question. The Khadilkar bonus formula came up on 20th October, 1971. The majority of the trade unions and the industries had more less accepted Government the same the period of six months to took a long constitute the expert committee In these circumstances. I would like to know whether the Labour Minister has given any thought to the bonus problem of 1971. Is he sure that the workers will get their bonus for 19.1 well in time or will they be compelled to resort to strikes again? I would request the hon. Munster to apply his mind to this aspect of the bonus problem so that the industrial workers may get their bonus for 1971 in time and they would not resort to strikes for this purpose.

The workers do not get the provident fund account slips in time. Nearly 16 lakhs slips are in arrears. This amounts to 35 per cent of the total number of accounts. I do not know what steps are being taken by the Ministry to review this administrative inefficiency, which ultimately affects the workers' interests adversely.

Government should enhance the rate of interest on the Provident fund amounts. The rate of interest in the Unit Trust is 8 per cent; under the National Savings scheme, at is $7\frac{1}{2}$ per cent, and banks also pay the same interest, that is, $7\frac{1}{2}$ per cent on long-term deposits. Why should workers suffer a low rate of interest on their provident fund amounts? So Government should enhance the rate.

Government have not given any consideration to the recommendations of the National Lapour Commission regarding curtailing the hours of work from 4 to 45 a week. Will the Miniter take up this matter and come forward with the necessary proposals before the House in this session?

Government have also not given any thought to increasing the rate of provident fund contribution. Nearly 25 industries have kept the same rate as before since long. The

rates should be raised from 6 to 8.33 per cent and from 8 per cent to 10 per cent. This is a long-pending demand. The ministry has failed to act in accordance with the just demands of the workers in this respect,

The question of go-slow by A seigtant Engineess of IA was raised here the other day. The Labour Minister has laid the agreement on the Table. It is stated therein that only on one point between the management and the union agreement could not be reached, the point whether there be reference to arbitration or not. The IA management is pressing the Union hard to drop the point. The minister of Civil Aviation clearly stated the other day that he has no objection to reference to arbitration. This is a very small matter hanging fire due to which we are all put to great hardship and inconvenience. I would appeal to the Labour Minister to utilise his good offices to convince the Civil Aviation. Ministry to accept the proposal of the Union to include that point for reference to arbitration

भी राम नारायण शर्मा (धनबाद) : उपाध्यक्ष महोदय, श्रम श्रीर रोजगार विभाग की रिपोर्ट को देखने से मालूम होता है कि भीर विभागों के मुहाबले में या इस विभाग के और वर्षों के मुकाबले में चुँकि मैनडेज का लीस कम हुआ इमलिये मारी बातें बहुन घच्यी ही गुजरीं। लेकिन मैं सरकार का प्यान प्राकृषित करना चाहता हं कि जो सेन्ट्रल मब्जेक्टम हैं --रेलवेज. माइन्स, कोल फील्ड्स, बैकिंग, इसोरन्स, मेजर पोर्ट्स वगैरह हैं। इसनें वास्तव में श्रम विभाग की म्रोर से जो समय-समय पर, जैसा कि पहले हमा करता था कि मालिक और मजदर, दोनों के प्रतिनिधियों को बिठाकर उदकी समस्याओं पर विचार किया जाये, मैं पाना ह कि इस मामले में बिल्कूल लापरवाही बरती जाती है। विभागको प्रौर जो ज्यान देना चाहिये वह ध्या गनहीं दे पाती। यह भगवान के भरोसे खोड़े हए हैं भीर चुंकि जनता साथ है इसलिये धभी आन्दोलन पर लोग उनरना नहीं चाहते । जिसका फन यह हुया है कि कन्पैरेटिवली पिछले साल का मैनडेज सीस कम हुआ।

[श्री राम नारायण शर्मा]

उपाध्यक्ष महोदय, इंडस्टियल कमेटियों की बैठकें नहीं हो रही हैं। उदाहरण के जिये बन-लाऊँ कि कोल माइन्स जिसमें कि इनके सेन्टल सबजेक्ट में लगभग 10 लाख वर्कर्स में से चार लाख कोल माइनसं हैं और दसरी माइन्स के दो लाख हैं, तो मोल माइना की इंडिन्ट्यिल कमेटी की बैठक 6 नवम्बर, 1969 को हई थी। तब से लेकर ग्राज 1972 जा रहा है. अत्र तक इनको इंडिन्टियल कमेटी की बैठक बुलाने के लिये फूर्सत नहीं मिली, श्रीर केवल फूर्सत ही नहीं हुई 1969 में जो फैसले इन्होंने किये उनके करर कोई कदम भी नहीं उठाया । मेरा स्याल है कि भीर उद्योगों में भी जो कि सेन्टल स्फीयर के हैं इनका यही रवैया है। पहले आम-तौर पर इमप्लीमेंटेशन, इबैस्यूएशन, की बैठकें हआ करती थीं नदा जी ने कोड ग्राफ कंडक्ट के अन्दर में मारी संस्थाओं को बांध रखा था. मालिक और मजदूरों को और कोई गडबड़ी होती थी तो वह आपम में बैठकर, तीन-चार महीने में मिलते थे. और मिल करके उन चीजों को लागु किया करते थे। या लागु जहां नहीं हए वहां श्रम विभाग अपनी परस्एशन की नीति को इस्तेमाल करता था और राजी कराया करता था जिसमे कि घौद्यागिक सम्बन्ध ग्रन्छ। रहे और कोई गडबड़ी नहीं ग्रान पाये। लेकिन उसकी भी बैठक फौरमेलिटी के लिहाज से साल में एक बार हो जाया करती है धीर आज से 10 साल पहले जो एजेन्डा था उसी एजेन्डे के कपर हम लोग समय-समय पर कि ऐक्शन हम्रा या नहीं हम्रा बहस मुबाहिसा कर लिया करते है।

खदानों में दुर्घटन' होती है तो इसके लिये मालूम होता है मरकार फिर इनजार कर रही है कि कोई बड़ी दुर्घटना होगी तब हम कान-फरेस बुलायेंगं। एक बार तो 1958 में बहुत बड़ी बुर्घटना हुई जिसमें 250 श्रादमी भुज्यस कर मर गये खान में गैम होने से तो एक बार 19-8 में सफटी कानफरेस बुलाई। श्रीर फिर 1965 में एक बार दुर्घना हुई तो 1965 में कानफ्रेंस बुलायी और 1966 के बाद से अभी भी इंतजार करते हैं। उसके ऊपर, उनकी सिफ।रिम के बहुत से मुद्दों के ऊपर आज तक कोई कार्यवाही नहीं हो पाई है। पता नहीं यह फिर से इंतजार कर रहे हैं कि उसी तरह की दुषंटना होगी जिसमें 250-300 आदमी जब जलेंगे, दबेगे तन शायद यह उस दिशा में कोई कदम उठावे। पता नहीं चलता कि सम्बन्धित विभागीय लोग अपने कर्तां व्यो को क्यों नहीं करते। इनवा जो काम है उस दिशा में चौकस रहना, जो फसले हों उनको लागू कराना, तो उन दिशा में इनके कदम कुछ उठ नहीं पाते हैं।

कुछ फिगर जो सरकार ने हमको दी है उनकी तरफ मैं सरकार का घ्यान मार्कावत करना चाहता हं। इंडस्टियल रिलेशन्स मशी-नरी के लिये सेन्टर से 120.67 लाख रु का प्रौबीजन है, यानि एक करोड 20 लाख और 67 हजार ६० का। इसमे 233 अफसर है भीर 747 अन्य कर्मचारी है। इस प्रकार कुल 530 आदमी है और साल भर में इन्होंने जो कसीलियेशन किया, साल भर में डिसप्यूट रह 6.912. लेकिन इन्होंने कंसीलियेशन किया 2.080 केसेज मे । 980 लोगों ने साल भर म 2.030 कमीलियेशन किया जिसमें इनको सफलता 1,009 में मिली और 1,023 में यह ग्रसफल रहे. तो यह जो सरकार ने रिपोर्ट दी है इससे स्पष्ट हो जाता है कि ये एक हजार के करीब जो लोग हैं इन्होंने साल भर में 2,00. कंसीलियेशन किये। या यों कहिये कि -33 ध्रफसर, 2,000 कंसीलियेशन करते है, तो एक भ्रफसर ने 8 कंसीलिमेशन प्रीसीडिंग्स की. जिनमें से चार में इनको मफलता मिली एक माल में और चार मे इनको ग्रमफलना मिली।

MR. DEPUTY-SPEAKER: The hon. Member's time is up. I shall allow him ten minutes. They are a large number of speakers from his party.

SHRIR N SHARMA · I must get some time because 1 am not speaking on any other demands

MR. DFPUTY-SPEAKER · 1f you take more time, some speakers from your party would not be able to speak Anyway, try to conclude

श्री राम नारायण शर्मा इस तरह से श्राप पायेंगे कि जहा बकंस कमेटी को बनाने की बान है वह 1347 होना चाहिये। मैं व्यक्तिगत जानकारी रखता हूँ, इन्होंने लिखा है कि 16 वबंस कमेटिया फक्शन करती है। लेकिन कोई वबंस कमेटिया फक्शन कही करती। रेकाडं मे 916 है। 400 तो इस तरह से रगाडं मे ही नहीं है। स्टेडिंग आंडर 2,256 होना चाहिये। उसमे से 2,174 हुआ है। जबकि कल्तून या कहना है कि 6 महीने के अन्दर मे मारी इडस्ट्रियल अडरटेकिंग को अपने स्टैन्डिंग आंडर रखने चाहिय जहा 100 सं अधिक आदमी काम करते हैं। लेकिन वह भी बात नहीं हो पाती है।

उपाध्यक्ष महोदय, कोलमाइन्स वलकंयर फण्ड हे उसकी ऐडवाइजरी कमेटी में बैठकर के 1965 में, जबिक श्री संजीवैया श्रम मत्री थे, तो उनकी श्रध्यक्षता में यह तय हुआ कि कोलमाइन्स बेलफेयर श्रागेंनाइजेशन का सैस 8 श्राने से बढा कर एक ६० कर दिया जायेगा। श्राज भी सरकार का प्रोपोजल अभी तक वह 8 श्राने से एक ६० तक करने का नहीं श्राया है, यद्यपि सात साल गुजर गये। कोलमाइन्स वर्व स आगेंनाइजेशन को भी मैडिकल एड ग्रीर टूसरे बैनिफिट्स दिये जाते थे उनमे कटेंलमेट हो रहा है, और दूसरी तरफ यह दिलान की चेटा की जानी है कि उनमे काफी तरकनी हुई है।

दूसरी खादानों के सम्बन्ध से जो वेलफेयर प्रानेंनाइजेशन बनने की बात है तो कही पर आर्थेनाइजेशन बन गयी है, लेकिन उसकी ऐक्टि-विटी ग्रंभी तक शुरू नहीं हुई है। कोल-माइन्स वेलफेयर ग्रागेंनाइजेशन की तरफ से जो

हाउसेज चार लाख वर्वर्स के लिये चाहिये थें पिछले 20 साल में केवन 68,594 मकान बन बन पाये हैं। पहले मकान का जो टार्गेंट रखा गया था 10000 हाउमेज की किसी तरह से लोग परा करते थे। लेकिन आज जो टागेंट है न्य हाउमेज का वर 1,000 का है और चीप हाउमेज का भी 1,000 है। इस तरह से 2000 मकान होते है। आप अन्दाज लगाये चार लाख लोगो के लिये ग्रगर े 000 मकान की रफतार से मकान बने तो जमाना गजर जायगा । न्यु हाउमज की लाइफ 40 माल है भीर चीफ हाउ ज की केवल 15 साल है। तो आर पायेंगे कि हाउसेज की दिशा में यदापि फड़ काफी है, लेकिन तरकी नहीं हो पाती है। क्योंकि मरकार खदानों के मालिकों को मजबूर नहीं करती है कि वे मकान बनाए।

ग्रव मैं वेज वोर्ड के सम्बन्ध में कुछ कहना बाहता हूं। 1967 में वेज वोर्ड बना था। उसका पार्शेल इम्लेमेटेशन हो सका है ग्राप देखे कि पाच साल में कास्ट ग्राफ लिविंग इंडैंस्स कहा चला गया है, महगाई कितनी बढ गई है। उसके अनुसार महगाई करीब पचास प्वाइ ट बढ़ गई है। इस महगाई ने मजदूरी को इशेड किया है। सजदूरी की जो वैल्यू थी वह कम हो गई है। इम वास्ते सरकार को चाहिये कि खदानों के मजदूरों के लिए जिन पर बेज बोर्ड की सिफारिशे 1967 में लागू हुई थी, वेज नैगो-शिएटिंग मशीनरी निर्धारित करे।

14 hrs

भभी मनी महोदय प्राविडेट फड के सम्बन्ध मे बात कर रहे थे। यह बताया गया है कि कोल माइ ज प्राविडेट फड मे पिछले साल तक सात करोड़ बकाया था। लेकिन इस साल बह बढ कर दस करोड हो गया है। इसी तरह से एम्प्लायीज प्राविडेट फड मे भी बढ़ोती हो रही है। लोगो की आम घारणा यह है कि प्राविडेट पड मे मालिक लोग अपना हिस्सा जमा करना नही चाहते। कानून बना कर आपन उन पर कोई स त बम्धन नहीं लगाया है। उन पर जुमीना 203

[श्री राम नारायण कर्मा]
इसके वास्ते किया जाता है तो एक रुपया, दस
रुपये, बीस रुपये, सौ रुपये या एक हुआर रुपये
कर दिया जाता है। यह तो जो राशा जनको
जमा करनी चाहिये थी जसका इंटरेस्ट भी नहीं
होता। मैं चाहता हूँ कि इस तरह का कानून
आप बनाये कि जो मानिक ऐसा करते हैं जनकों
कम से कम तीन महीने जेल की हवा खानी पड़े।
अगर वे प्राविडेंट फड का पैसा रोकते हैं तो यह
सज़ा तो जनको कम से कम होनी चाहिये।

फैमिली पेंशन को आप लें। रिसपांस को आप दें । जल्यी-जल्दी में यह स्कीम पास हुई थी। इसका नतीजा क्या हुआ है? एम्प्लायीज प्राविडेट फड बाले मजदूरों में से जिन का सख्या आठ लाल के करीब है, केवल साढ़े पांच लाल लोग ही उसके सदस्य हुए हैं। अभी तक बाकी मजदूरों ने आप्ट नहीं किया है, इसकी फेवर मे। कोलमाइंज वेलफेयर के एम्प्लाबीज भी जिस के लिए वह कम्पलसरी हैं सब लोगों को इस में प्राजाना होगा कानून की प्राविजंज के अनुसार वहां पर भी आये लोग ही दरस्वास्तें देकर इसमें शामिल हुए हैं और बाकी आये इससे अलग हो गए हैं। मैं समफता हूं कि फीमली पेंशन स्कीम जो है उसमें भी सुधार करने की जरूरत है।

नीरेजाबाद एक कालिवरी मध्य प्रदेश में है जो पिछली 28 फरवरी से बन्द हो गई है। उसके मालिक ने वस दिन तक तो मजदूरों को धाधी मजदूरों दी ले धाफ कम्पेसेशन के रूप सें लेकिन दस दिन के बाद ग्राम नोटिस लगा दिया कि इसको बन्द कर दिया गया है, उसको ब्राउन कर दिया गया है। ब उनको रिट्रेंबमेट कम्पें-सेशन दिया है। ब उनको रिट्रेंबमेट कम्पें-सेशन दिया है, न ले बाफ कम्पेंसेशन दिया है। वे तबाही की हालत मे पड़े हुए हैं। पिछले बंद महीने से उनकी समस्या का कोई समाधान नहीं हो रहा है। इस ग्रोर भी ग्राप का ज्यान जाना चाहिये।

डपाध्यक्ष महोदय : श्री हुक्म चन्द कछवाय । भ्री हुक्म चन्द कछवाय (मुरेना) : इसके पहले कि मैं बोलना प्रारम्भ करूं, सदन में गण-पूर्ति करवा दीजिये। कोरम नहीं है।

MR. DEPUTY-SPEAKER: The bell is being rung......Now there is quorum.

भी हुनम चन्द कछुवाय : उपाध्यक्ष महोदय, उद्योगों के अन्दर अज्ञान्ति फैलने के दो तीन प्रमुख कारए। हैं। पहले तो मान्यता के प्रश्न को लेकर ग्रशान्ति पैदा होती है। मान्यता जिस युनियन की सदस्य संस्था अधिक हो, उनको मिलनी चाहिये। सरकार से जुड़ी हुई कोई यूनियन होती है तो देखा जाता है कि ग्राम तौर पर उसी को मान्यता मिलती है। सर्वार द्वारा इसके सम क्ष में अभी तक कोई कानून नहीं बनाया गया है। मैं सरकार से मांग करता है कि मान्यता देने के सम्बन्ध में गुप्त मतदान की प्रशाली को वह चालू करे। यह कहा जाना है कि एक उद्योग में एक ही यूनियन हो। मैं इसका विरोध नहीं करता है। पार्जियामेंट एक है लेकिन इसमें अनेक विचारों के लोग हैं। वे ग्रपनी-ग्रपनी बात कहते हैं। जिस तरह से यहां होता है उसी प्रकार उद्योगों के मन्दर भी मान्यता एक यूनियन को ही मिले लेकिन उसमें सभी यूनियनों के लोग, सभी विचारों के लोग रखे जायें, उनको स्थान मिले, इसका विशेष ध्यान रखा जाना चाहिये। साथ ही साथ राजनीति से उनको दूर रखा जाना चाहिये। अगर यूनियन राजनीति से दूर रखी जाएगी तो मेरा विश्वास है कि वह अच्छी तरह से काम कर सकेगी, उस क्षेत्र में अच्छा काम होगा।

इस सम्बन्ध में मैं बी॰ एम॰ एस॰ को श्रिलल भारतीय स्तर पर मान्यता दिये जाने के प्रश्न को भी उठाना चाहता हूं। यह मामला सरकार वे बहुत अर्से से अटका रखा है। अनेक बार इसके बारे में मांग की गई है लेकिन मंत्री महो-दय ने कोई सन्तोष्जनक उत्तर नहीं दिया है। यह कहा जाता रहा है कि हम विचार कर रहें हैं। जो भी सर्ते मिसल भारतीय स्तर की मान्यता प्राप्त करने के लिए पूरी होनी चाहिये, जनको यूनियन ने पूरा कर दिया है। परन्तु कुछ लोगों के कहने से भारतीय मजदूर सघ को मान्यता प्रदान नहीं की जा रही है। बहुत पुराने कानून के अनुमार प्राप्त प्राव्य भारतीय म्तर की मान्यता किसी यूनियन को देते हैं। मै निवेदन करता ह कि आपने जो भी जांच इस यूनियन के सम्बन्ध में करनी थी, वह प्राप्ते कर ली है, जो तथ्य श्रम मत्रालय को जाने चाहिये थे, उनको भी भेज दिया गया है श्रीर मै प्रार्थना करता हू, कि जल्दी में जल्दी बी० एम० एस० को मान्यता प्रदान करें।

उद्योगों के अन्दर ना ना प्रकार के विवाद होते हैं और सौदेवाजिया होती हैं। उसके सम्बन्ध मे कुछ समभौते भी होते हैं। लेकिन देखा गया है कि बिना अन्य युनियन के लोगो को भीर स्वय अपनी युनियन के लोगों को पूछे बगैर ही समभाते कर लिये जाते हैं। अपनी युनियन के लोगों से भी वे पदाधिकारी जो सम-भीते करते हैं, पूछते नही है। जो प्रध्यक्ष होता है, जो प्रधान होता है यूनियन का बह मालिकों के साथ साठगाठ करके हिना दूसरो को बताये हुए मालिको के साथ समभौता कर लेता है जिस की वजह से काफी मजदूरों मे झसंतीव होता है। इस तरह से वहा भाई भतीजावाद बोर भ्रष्टाचार भी चलता है। मेरा कहना है कि अन्य मजदूर जो वहां काम करते है या दूसरी यूनियनें जो वहां हैं उन से पूछ कर काम किया जाए. निर्शय लिये जायें भीर समभीते लिये जायें। यह कहा जा सकता है कि हम यह सममीता मालिक भीर मजदूर के साथ करना चाहते हैं और अगर सभी युनियने उससे सहमत हों तब उस समभौते पर मुहर लगाई जाए, तब उसको श्रंतिम रूप दिया जाए। जब सभी एग्री करें, सभी मंजूर करे, तभी जो फैसला हो, उस पर धमल होना चाहिये।

श्रम मंत्रालय के पास ग्रनेक केस गाते हैं जिनको न्यायालय में मंत्रालय द्वारा दाखिल करना होत है। इसमे काफी विलम्ब होता है। काफी वर्षों नक वे केसिज पडे रहने हैं लेकिन प्रदालनों में उनकों पेश करने का निर्णय नहीं लिय जाता है। ऐमें भी केसिज होते हैं जिनका सम्बन्ध प्रन्य मंत्रालयों में पूछने से भी होता है प्रीर उसमें भी काफी समय लग जाता है। मेरा कहना यह है कि उन से पूछने की कोई आवश्यकता नहीं है। जो केसिज अपके पास प्राने हैं उनकों तत्वाल ग्राप न्यायालय में ले जाया करे थीर वहां ने जाने के बाद जल्दी से जल्दी उन पर निर्णाय हो, इसकी व्यवस्था ग्राप करें।

मजदूरों के जो के सिज चलते है उनका जल्दी निपटारा नहीं हो पाता है, वे वर्षों नक लटकते रहते हैं, वर्षों नक मुद्रदमें चलते रहते हैं। इनके फैसले जल्दी होने चाहिये। त्याय सस्ता और जल्दी मिलना चाहिये। एक मजद्र को नौकरी से निकाला जाता है और उसका सगर केस चलता है तो वर्षों वह लटका रहता है। इस कारण उसका खर्चा काफी होता है और उसको बडी परशानी का सामना करना पडता है। सेरा सरकार से निवेदन है कि जल्दी से जल्दी फैसले हो, इसकी व्यवस्था आप करे।

यह कहा जाता है कि किमी उद्योग के धन्दर जितना पैसा लगा है वह उद्योग के मालिक का लगा है। मैं इसकी नहीं मानता है। मेरा कहना यह है कि कितना पैसा किसी उद्योग के भ्रन्दर मालिक का लगा है उतना ही पसीना उस उद्योग के झन्दर मजदूर का भी लगा है। पसीना श्रीर पैसा दोनों समान है। दोनो पर ब्याज, दोनों पर बोनस, दोनो पर मुनाफा भी समान ही मिलना चाहिये। पैसा और पसीना, दोनो की कीमत समान मानी जानी च हिये। मजदर किसी उद्योग में काम करता है तो उसको काम करते-करते बीस माल व अश्विक हो जाते है वह अपना सर्वस्व उस उद्योग के खिए न्योधावर कर देता है ग्रपने जीवन को उसकी खातिर लूटा देताहैलेकिन इतनाहोने पर भी जब वह रिटायर होता है तो उसको कुछ भी नही मिलता

श्री हकम चन्द कछवाय]
है, वह खाली हाथ वहां से जाता है उसके पसीने
का भ्राप उसको ब्याज दिलवाइये । उसको रिटायरमेंट पर पेंशन दिलवाइये । यदि उसको मृत्यु
हो जाए तो नसके पिवार को फीमली पेंशन
दिलवाइये पसीना के ब्याज के रूप में । पैसे भौर
पसीने का सम्मान एक सा होना चाहिये।

मगरपालिकाओ, अस्पतालों, शिक्षा विभाग और क्लवों आदि के मजदूरों को यूनियन बनाने का ग्रीयकार नहीं है। सरकार कह सकती हैं कि सुप्रीम कोर्ट का यह निर्णय हमारे सामने ग्रडचन बनकर खड़ा है कि ये वर्ग यूनियन नहीं बना सकता है. इमलिए हम क्या कर सकते हैं। राजा-महाराजाओं के विशेषाधिकारों के बारे में सुप्रीम कंट का फैसला क्या था, यह सब को पत है, लेकिन सरकार ने उस फैसले को न मानते हुए उन विशेषाधिकारों को खत्म कर दिया। अगर सरकार उस मामले में कार्यवाही कर सकती है, तो फिर उसे इस मामले में भी कदम उठाने में कोई हिचक नहीं होनी चाहिए।

जहां तक बोनस का सम्बन्ध है, हम यह नहीं मानते है कि बोनस मुनाफ़े में से दिया जाता है। हम तो उसको विलम्ब से मिलने बाली तन्छ्वाह समफते हैं। चूंकि मज़दूरों को मासिक तन्छ्वाह कम मिलती है, इसलिए यह विलम्ब से मिलने वाली तन्छ्वाह प्राप्त करना मज़दूरों का मूलभूत घ्रधिकार है। सरकार ने बोनस के सम्बन्ध में जो समिति बनाई है, उसकी मियाद तय नहीं को गई है—यह नहीं तय किया गया है कि दह कब तक घपनी रिपोर्ट देगी। मैं चाहता हूं कि मंत्री महोदय यह घोषणा करें कि कमेटी कितने दिनों मे घपनी रिपोर्ट देगी।

मालिक ऐसे बैलेंस-सीट तैयार करते हैं, जिससे पता चले कि उनको मुनाफा नहीं हुया है। इमलिए यह व्यवस्था की जाये कि मजदूरों को उनके हिसाब-किताब और रजिस्टरों झादि को देखने का स्रिवकार हो।

पे कमीशन की रिपोर्टन ग्राने के बारे में इस सदन में पिछले तीन साल से प्रावाज उठाई जाती रही हैं। इस कारण लोगों में बहुत चिन्ता भीर असंतोष फैला हुआ है। वित्त मंत्री का कहना है कि हम पे कमीशन पर रिपोर्ट देने के बारे में दबाव नहीं डाल सकते हैं। पे कमीशन की रिपोर्ट में विलम्ब होने के कारण लोग उसके कार्यालय के सामने घरना दे रहे हैं। सरकार की यह मनोवृति बन गई है कि कर्मचारी भीर मजदर भ्रान्दोलन या हड़ताल करें, तभी उनकी सुनवाई होगी। मैं समभता हं कि इस मामले मे यह नौबन नहीं आने देनी चाहिए। उत्तर देते समय मंत्री महोदय बतायें कि पे कमीशन की रिपोर्ट कब तक ग्राजायेगी। बह जल्दी रिपोर्ट देने के लिए पे कमीशन से धन्रोध करें, ताकि मजदूरों में जो व्यापक असंतोष फैला हुमा है, वह शान्त हो।

मध्य प्रदेश में जो नये मुख्य मंत्री घाये हैं, उनकी मालिकों के साथ सांट-गांठ है। वह हर जगह हस्तक्षेप करते हैं। कपड़ा उद्योग में...

MR. DEPUTY-SPEAKER: I think that is undesirable, You should not mention the name of any particular person. He is occupying a high position. You can speak generally but don't mention the name of any particular person.

श्री हुकम षण्य कछवाय : मैं कहना चाहता हूं कि जो सत्ता में बैठे हुए लोग हैं, वे किसी भी यूनियन या श्रान्दोलन में हस्तक्षेप न करें। वे मालिकों का पक्षपात करते हैं और मज़दूरों का गला घोंटते हैं। मध्य प्रदेश में बिना नोटिस दिये हुए, बिना कारण, बिना एकशन लिये हुए मज़दूरों को निकाला जा रहा है। मत्री महोदय इस तरफ़ ध्यान वें, ताकि मज़दूरों मे असंतोष न फैले।

इस सदन में कहा गया है कि सरकार भविष्य निधि के बारे में कोई कठोर कानून बनाने जा रही है। मैं भी एक कपडा मिल में काम करता हूं और इसलिए मेरा इसने बहुत निकट का सम्बन्ध है। इस बारे में मुफी बहुत D. G. (Min.

कठिनाइयों का सामना करना पडा है। अन्य मजदरों की भी यही स्थिति है। हमारा पैसा पडा हमा है, लेकिन मालिक ग्रपना पैसा जमा नहीं करते हैं। जब मजदर कर्जी लेने जाने हैं तो उनको कर्जा नही मिलता है। उन्हें बताया जाता है कि मालिकों ने पैसा जमा नहीं किया है। मालिक उस पैसे को दूसरे उद्योगी मे लगाते हैं. या उससे ब्याज कमाते है। इस सदन में भ्रनेको बार करा गया है कि इस बारे मे जो सजा रखी हुई है, वह बहुत कम है उसको कठोर करना चाहिए। जो पाच लाख रुपया जमान करें. उस पर अगर केवल पाच सी रुपया जुर्माना किया जाये, तो वह उससे अधिक तो ब्याज कमा लेता है। वह तो पाच हजार हपया जुर्माना भी देने के लिए तैयार होगा। इस लिए सरकार को तत्काल साफ-साफ घोषगा करनी चाहिए कि यह कानून कब बनाया जायेगा और कब लागू किया जायेगा।

मन्य प्रदेश मे आज भी बहुत वड़ी सख्या मे शरणार्थी रह रहे हैं। उनको वहा से भेजने के लिए यथोचित कार्यवाही नही की जा रही है। वे बड़ा रह कर क्या करते हैं?-वहा भागडे फैला रहे है। बगला देश से जो शरणार्थी पहले भाये थे, वे भी वहा रह रहे हैं भीर जो 1947 के बाद धाये, वे भी रह रहे हैं। इसी तरह बाड्मेर, राजस्थान मे एक लाख से ज्यादा शरणार्थी बसे हुए है। क्लेक्टर ग्रीर तहसील-दार उन पर दबाव डाल रहे हैं कि वे चले जाये, सेकिन उनको भेजने की कोई व्यवस्था मही की गई है।

मैं आ शाकरताह कि मैंने मान्यता भी प्राविडेंट फन्ड के बारे मे जो कुछ कहा है, मनी महोदय उन पर विचार करेंगे और उनको धमल में लायेंगे।

श्री वामोवर पांडे (हजारी वाग) ध्यक्ष महोदय, मैं इस मत्रालय की मागी का समर्थन करते हुए चन्द प्रश्नो की भीर मत्री महोदय का ध्यान दिलाना चाहता है।

नये सदर्भ में, देश की बदली हई परिस्थित मे यह कहा जाता है कि देश में श्रीद्योगिक शान्ति होनी चाहिए, उत्पादन बढना चाहिए और ऐसी व्यवस्था होनी चाहिए, जिसमे कम से कम हडताले हो । उसमें भी आगे बढकर मारे-टोरियम की भी बात कही जाती है। लिकन उस दिशा में जो काम होना चाहिए वह नहीं होता है। कोयला खदानों में 1967 में बेज बोर्ड का एवार्ड हुमा था। मत्री महोदय ने यह स्वीकार किया है कि बहुत सी खदानों ने उसे लागू नही किया है। लेकिन बहुत अधिक कोयला खदानो के मजदूर उसस कुछ लाभान्वित हुए थे। जब 1967 मे वेज बोर्ड का एवाई हुआ तो कीयला खदानो के मजदूरो ने महस्म किया कि उनके स्तर में सुधार हुपा है श्रीर जो कुछ उन्हे पहले मिलना चाहिए था, वह बहन दिन बाद मिला।

उसके बाद पाँच साल बीन गये है. लेकिन द्यभीतक सरकार के कानो पर जूंभी नही रेंगी है। क्या वह चाहती है कि मजदूर फिर हडताल का नोटिस दे, फिर हडताल करे, हल्ला करें भीर फिर काम को नुक्सान पहचाये नाकि सरकार फिर उनक वेनन-मानो का निर्वारण करे ? कोई ऐसा नियम बन जाना चाहिए कि मजदूर को पूरा भरोसा हो वि वेतन भी अवधि समाप्त होने क बाद अपने ग्राप नय वेननमान निर्धारित किये जायेगे और उनको लाम मिलेगा और उसके लिए उन्हें हडनाल आदि करन की भावस्यकता नही होगी।

मैं नही कहता कि ट्रेड यूनियन का काम मत्री महोदय ले ले। से किन अगर वह चाहते है कि देश में औद्योगिक शान्ति हो और मजदर यह धनुभव करें कि उनके वाजिब हक समय पर मिल जायेगे, तो फिर उनको यह सोचना पडेना कि समय रहते मजदुरो के अरमानी की पूरा करने के लिए क्या कदम उठाये जाने चाहिए। दुनिया के हर एक देश मे कोयला स्रवानो के मजदूरी अन्य ब्रीद्योगिक मजदूरी स

श्रि दामोदर पांडे ग्रधिक तन्स्वाह पाते हैं। चेकिन इस देश में बह अवस्था नहीं हुई है। इस्पान उद्योग में मिनिमम वेज 240 रुपये ग्रीर ही वि सी व में 267 रुपये है। वस्त्र उद्योग में भी मिनिसम वेज काफी बढ़ गई है। कीयल। म्यदानों के मजद्र अभी दस साल पीछे पडे हए हैं। हम चाहते हैं कि अविलम्ब कोई ऐसा रास्ता निकाला जाये. जिससे मत्री महोदय कोयला खदानों के मजदरों के जीवनमान की सधारने के लिए उचित कदम उठायें। साथ ही साथ हमारे वेतन में बढ़नी नहीं हुई है केवल यही बात नही है, बल्कि जो कुछ भी सुविधाए हमें प्राप्त होती थी सरकार के माध्यम से उसमें कटौती हुई है। कोल माध्नस वेलफेयर आर्गेनाइ-जेशन जो-जो भी सुविधाएं पहले देती थी उसमें भागे कटौती हुई है। बड़े-बढ़े ग्रस्पताल की बिल्डिंग्स तो खड़ी है लेकिन उसमें दवा जी धाज से पांच साल पहले मिलती थी उसकी ग्राधी दवाइयां आज दी जाती हैं हालांकि रोगियों वी सख्या द्रनी हो गई है। तो यह गैरवाजिब कदम है। इसी तरह से जो भी ऐविटविटीज थी जिनसे कोयला खदान के मजदूरों को कुछ राहत मिलनी थी उन सभी ऐक्टिक्टीज को आज कल काट दिया गया है, उसमें कटौती कर दी गई है। ग्राज उनकी टोटल ऐडिमिनिस्ट्रेटिव कास्ट जितन पड़ना है उतना शायद वैलफेयर पर खर्चानहीं हो पाता हालांकि वह पैसा जो मिलता है वह मजदूरों के कल्याए। के लिए मिलता है, वह ऐडिमिनिस्टेटिव पोस्ट के लिए नहीं दिया गया है। वहां कि ऐडवाइचरी कमेटी ने भ्राप से दस साल पहले रेकमेंडेशन दी थी भीर हर साल उसे करीब-करीब रिपोर्ट करती घाई है कि सेस बढ़ना चाहिए। सेस नहीं बढ़ेगा तो जो काम चल रहा है उसको चलाया नहीं जासकता। उसकें बावजूद भी ग्रभी तक, ग्राध्वासन तो मिला है, लेकिन जरूरत के मुता-बिक जो चीज होनी चाहिए वह नहीं हो रही है। तो मेरा निवेदन है कि बहुत जल्दी बिना विलम्ब निए मत्री महोदय यह घोषणा करें

कि सेस धाठ धाने से बढ़ा कर एक रुपया कर दिया जाय जिससे कि जो काम चल रहा है जसमें किसी प्रकार की कटौनी नही होने पाए। दसरी बात जो मैं कहना चाहता हुं जो खास कोयला खरानों से ही सम्बन्धित नहीं है बल्कि भीर भी भीद्योगिक क्षेत्रों से सम्बन्धित है वह है बेरोजगार लोगों की समस्या। बेरोजगारी की समस्या बड़ी जटिल ममस्या है। राष्ट्रीय स्तर पर उसका समाधान निकालने के निए प्रयत्न कर रहे हैं। कुछ दिशा कुछ सकेत मिलता भी है। लेकिन जो माध्यम है एमप्लाय-मेंट एक्सचेंज जिसके द्वारा हम यह कोशिश कर रहे हैं कि बेरोजगारी की समस्या दूर हो उसमें इतना करप्शन है, इतना व्यभिचार है कि भ्रगर उसका सूघार नहीं किया गया तो जो कुछ भी करने की योजना हमने बनाई है वह खटाई में पड़ जायगी। ग्राज वहां नाम लिखाने के लिए चस देना पडता है. नाम लिख भ्राय तो नाम फारवर्ड कराने के लिए घूस देना पडता है। क्या क्या नहीं होता है ? हर तरह की पैरवी, हर तरह का खुराफात सब एम्प्लायमेंट एक्सचेंज में घुस गया है। एम्प्लायमेंट ऐडवाइजरी कमेटी केवल नाम के लिए बनाई गई है। कभी उसकी मीटिंग नहीं होती और होती है तो उसके सुमाव पर कोई अमल नहीं करता । एक अजीव सा वातावरण वहां बन गया है। जो कर्मचारी, स्टाफ के लोग भीर भ्राफिसर वर्गरह हैं वह भापस में ही कुछ ऐसा बंटवारा कर लेते हैं कि आम जनता को उससे बड़ा ग्रसतीय होता है। जहां भी नौकरी खाली होती है उसके लिए जो मांग जाती है तो उचित कर्मचारी वहां नहीं भेजे जाते। कुछ पैरवी के आधार पर, कुछ चूस के द्याचार पर वहाँ पर लोगों को भेजा जाता है जिससे कि जो समस्या हम हल करना चाहते हैं कि उचित काम करने वाले को उचित काम दिलाने की व्यवस्था हम करेगे, ठीक काम के लिए ठीक झादमी चूनने के लिए। एम्प्लायमेंट एक्सचेंज बनाए हैं, वह पर्यज् उसका डिफीट

हो गया है। उससे कुछ काम होता नहीं है।

तो मैं चाहता ह कि उसकी तरफ ग्रविलम्ब मत्री महोदय ध्यान दें।

एक तीसरी बात है जो फिर हमारे खदान के जीवन से सम्बन्ध रखती है। प्रकसर देखा जाता है कि जब कोई बहुत बड़ी दुर्घटना हो जाती है तो हमारे मत्रालय का घ्याय उचर खिचता है भीर जल्दी से एक सेफ्टी कान्फरेंस बुला लेते हैं। लेकिन उसमे जो कुछ भी फैमला हुआ उसको लागु करने का ध्यान उन्हे नहीं रहता । मेरा यह सुभाव या कि आप क्यो इत-जार करते हैं कि फिर कोई दुर्बटना हो तो आप सेफ्टी कान्फरेस बुलाए ? जो भी भ्राप को करवा है वह पहले ही क्यो नहीं कर लेते हैं? आप चाहते हैं कि खदान मे काम करने वाले लोग सुरक्षित रहे भीर खदान सुरक्षित रहे तो जो सेफ्टी कान्फरेस कलक्से मे हुई पाच साल पहले उसके रेकमेडेशस कुछ हद तक तो जागू हए लेकिन बहुत ता अभी खटाई मे पढ़ा हुआ है। क्यो नहीं समय रहते कोशिश करते है ? विना किसी भयकर दुर्घटना मा इन्तजार किए हुए ग्राप सेफ्टी कान्फरेस बूला-इए जिसमे कि उन की सूरक्षा के सम्बन्ध मे नये सदर्भ मे विचार हो। आज खादानो की हालत बही नही है जो पहले थी। ग्राज मशीनीकरश किया जा रहा है, खदाने गहरी होती जा रही है। तो तन की सुरक्षा के सम्बन्ध में फिर से नये सिरे से विचार करने के लिए एक नई सेफ्टी कान्फरेस बुलानी चाहिए।

इसके अलावा दूसरी खदानों के सम्बन्ध में जो वेज बोर्ड के फैसले हुए हैं उन्हें लागू कर-बाने की दशा में बहुत अपर्याप्त कदम उठाए गए है। मैं मंत्री महोदय से यही आग्रह करूगा कि जल्दी-जल्दी उन फैसलों को लागू करवाने की दिशा में मजबूत और ठोस कदम उठाए और जिन बेज बोर्ड स की मियाद खत्म हो गई है वहां पर नये सिरे से वेतन निर्धारण के लिए क्या मशीनरी हो सकती है उसके बारे में विचार करें।

भी धनशाह प्रधान (शहडोल) . उपाध्यक्ष महोदय, अम मत्रालय के बजट पर विचार करते हए हम कह सकते हैं कि यह कार्य महत्वपूर्ण ग्रीर प्रभावशाली प्रतंत होता है। किन्तु वास्त-विकता यह है हि मत्रालय ने अपने कार्य की भली प्रकार नहीं स्थिया है। श्राज देश में बेरोजगारी की समस्या जितनी भीष्या है उतनी शायद पहले कभी नहीं थी। बेरोजगार यवक भ्रत्यन्त विकल और अज्ञात हैं। पढ़े लिखे लोगो में इतनी बेरोजगारी है कि उन्हें जीवन में घोर निगशा दिलाई देशी है। पढ लिख कर यदि जीविका निर्वाह के लिए कोई नौकरी नही मिलती प्रयता ग्रन्य माध्यम दिलाई नही दता है धीर सामान्य जीवन व्यतीत करना भी सभव न हो तो जीवन कितना दुर्लभ और वष्ट्रपद हो जाता है इसकी कल्पना सहज ही मे नही की जा सकती है। श्रम भीर रोजगार मत्रालय का जन-जीवन से सुन्दर गावों में रहने वाले व्यक्तियों से कोई सम्पर्क नहीं हैं। मैं मत्री महोदय से प्रार्थना करना चाहता ह कि उन छोटे गावो की भोर उनका ध्यान श्राकृष्ट होना चाहिए।

मध्य बदेश में बेरोजगारी की समस्या कितनी ब्यापक है, कितनी गम्भीर है, उसका बर्गुन शब्दों में नहीं किया जा सकता है। एमें असस्य परिवार हैं जिनमें एक भी सदस्य की रोजगार नहीं मिला है। बह कठिन परिश्रम करने कोतियार है खेतों में मजदूरी करने को तैयार है, श्रीरतें सडक पर पत्थर तोडने को तैयार हैं, सडको पर फाडू लगाने के लिए तैयार हैं—पर कहा है काम ? क्या मंत्री महोदय के पास इस का उत्तर है?

कोई भी आदमी प्रसन्तता से भीख नहीं मागना चाहेगा। मध्य मदेश ही नहीं सम्पूर्ण भारत में हमारे देशवासी आत्म सम्मान, वैय-क्तिक गरिमा भीर कठित परिश्रम के लिए विक्यात हैं। किन्तु श्रम भीर रोजगार मत्रालय की निष्क्रियता भीर वर्तमान नीतियों ने देश श्री घन जाह प्रचान] और समाज के भट्टत्वपूर्ण ग्राम-श्रमिक को असहाय और विवश बना दिया है।

श्राणिक विकास के तीन सहत्वपूर्ण स्तम्म है—सरवार, उद्योगपित और श्रिमिक । उत्पादन के लिए यह तोनो ही उत्तरदायी हैं। इस त्रिकोशा में मज्दूर कमजोग होते हुए भी सबसे महत्वपूर्ण है। विन्तु सरवार और उद्योगपितयो की नीतियो पर ही मजदूरी का योगदान निर्भर करता है। आज के परिवर्तनशील युग में सरवार केवल यौग दर्शक बन कर ही नहीं बैठ सकती हैं। विकास के लिए प्रोत्माहन प्रदान करना सरकार का काम है प्रजातात्रिक स्वतत्रता आधिक विकास अर आश्रित है और इसके लिए श्रमिक वर्ग का समर्थन अनिवार्य है।

हमारे यहा विकास आयोजना प्रज तान्त्रिक व्यवस्था के अन्तगत है। दूसरे शब्दों में श्रमिक सघो वो कार्य करने ग्रीर विचार अभिव्यक्ति की पूर्ण स्वतन्त्रता है। इससे श्रमिक वर्ग का उत्तरदायित्व बढ जाता है। यदि मरकार श्रमिको के हित के लिय नार्य करती है और उसकी नीतिया श्रमिक कल्याम के लिय है तो स्वाभा-विक है कि श्रमिक वग का उत्साहपूर्ण सहयोग उन्हें सदा मिलता रहेगा। जब भी उद्योग के प्रबन्धकर्ताधा और श्रमिको म विवाद होता है तो उस इल करने के लिय विवाद के कारणी को ढढना चाहिय। उन विवादो को हल करने के लिये पृथक व्यवस्था होनी चाहिय। श्रम अपयोगने भी इसी आशा की मिफारिश की थी। केवल कानून प्रथवा नियमो की सहायता से यह व्यवस्था हल नहीं हो सकती है। इसके लिये मानवीयता पर्गा दृष्टिकीगा अपनाने की भावश्यकता है।

श्रमिनो, ट्रेड यूनियनो श्रीर प्रबन्ध नो द्वारा को गर्ड कार्य गही को मुरक्षा प्रदान करने के लिये न्या कानूनी व्ययस्था सरकार कर रही है ? प्रबन्ध को औ यूनियन म परग्पर विष्काम पैदा करन के लिये पृथन सगठन उपयोगी निद्ध हो सकना है। जब भी श्रामक सम्बन्धी वेनन वृद्धि, पदोन्ति, हल्यामा कार्यं और सुविधाये आदि के प्रश्न उत्पन्न होने है तो इन का निर्माय करों में पर्याप्त समय लग जाता है। विजम्म में अमनोष पद होता है और परम्प प्रविश्वाम की भावना पदा होती है।

धीहोशिक न्यायालयों में ग्रत्यधि र विलम्ब होता है। ग्रत: श्रमिको मे निराशा हो जाती हैं और तब श्रमिक यूनियन एक पक्षीय स्तर पर कायंबाही करने के लिये विचार करती है। मध्य प्रदेश में कीयला खानों में सामान्य सी बानों की लेकर जैसे पीने का पानी, दगाइया वेतन, भत्ता, मनान की सुविधाये आदि समय पर हल न करन मे काफी असतीय बढ जाता है। छाटी-छोटी बानो पर भी प्रबन्धक महीनो तक निर्माय नहीं करने है। प्राय कारखानों म मामला मो बात के प्रश्न को लेकर कई महीत बीउने पर निर्णिय किया जाता है और उस पर भी टेड आफिम उस निर्एाय को लागु न रने म कई महीने लगा देते हैं इन परिस्थितिया मे श्रमित और प्रबन्धको मे कटना की भावना ग्राना स्वाभाविक है। प्रबन्धकों को यह समक्रता चाहिये कि आदान-प्रदान ग्रीर परस्पर सहमित के सिद्धान्त पर ही हमारा अधिक विकास निर्भर है।

उपाध्यक्ष महोदय, प्रत्येक जिला स्तर यर रोजगार समिनिया बनाई नाए जिनमे सरकारी भीर गैर-मरहारी सदस्य हा । यह समिति लोगो को रोजमार दिलाने भीर श्रमिक विवादो को हल करने एव उन्ह अधिक मुविशाये दिनान के लिये कार्य करे। देश में बेरोजपारी से तग आ कर कई युवक ग्रात्महस्या तक कर लेते है। ऐसी घटनाये प्राय भाग दिन होती रहती हैं। सतः बैरीजगारी से तुरन्त राहत देन के लिये वेरोजपारी भत्ता दिया जाय। यबि ऐसा नहीं किया गया तो देख म लाखी शिक्षित बेरोज-गार किसी दिन कोई वान्तिकारों कदम उठा सकते है। एमी स्थिति म सरकार बेरोजगारी की दर करने के लिये तुरन्त कदम उठाये ने मौद्योगिक विवाद अधिनियम भाग की परिस्थि। तियों के प्रनुकुल नहीं है। उसमें संशोधन कर-

चारिये ताकि विवादों को हर करने में विलम्ब न हो।

मन्य प्रदेश के सभी कोयला खान क्षेत्रों में श्रमन्तीय न्याप्त है। सदन में बार-बार प्रार्थना की जानी रही है कि उकेदारी प्रया बन्द की जाय लेबिन उस पर कोई सनवाई नहीं हो रही है। मंहगाई भक्ता बोनम नथा अन्य मही बानों के निये भी उस सदन से अने हो बार उल्लेख किया गया है, लेकिन उन पर कोई विचार नहीं किया जा रहा है - मै चाहना हूं कि सरकार इस नरफ इयान दे।

पूर्वी बगाल म पाकिन्नानी मंगा द्वारा कियं गयं प्रत्याचारा के कारण लगभग एक करोड़ जरणार्थी भाग्त प्रामा इतिहास में किसी भी समय किसी राष्ट्र को इतिहास में किसी भी समय किसी राष्ट्र को इतिहास में किसी भी समय किसी राष्ट्र को इतिहास में किसी के इस बृहत् प्रवाह के लिय प्रजासनीय व्यवस्था बस्तुत. प्रशासनीय है । मत्राचय को इस सुन्दर कार्य के लिये म बचाई दता हू। आज शरणार्थी सुरिक्षत रूप से अपने घरों को लौट गये है और उनके हृदय में भारत के प्रति सदूट श्रद्धा और स्पर्शित स्नेह है।

पाकिस्तानी आफ्रमसा के कारसा पश्चिमी क्षेत्र में सीमावर्ती राज्यों में बहुत से लीग विस्थापित हो गये। इस कार्य को भी मत्रालय ने बहुत अ-छे दग में सम्भाला। किन्तू बर्मा, मुनाम्बिक, श्रीलंका से लौटे भारतीय श्रीर तिब्बतीय शरसायियो की समस्था भी प्रभाव-शाली हम से हल करना आवश्यन है। वर्मा से भ्रव तक 190,989 व्यक्ति भारत आ पुके है। तरकार ने उनके लिये व्यवसाय ऋएा और कृषि भूमि देने के लिये राज्यों को 207 75 लाख कपया और 985 925 लाख कपये दिये है। बिस्थापितो के लगभग 600 परिवार अर्थान् 2300 व्यक्ति मुजािबक से भारत लीटे है जो ग्रचितर गूजरान राज्य मे बस गये है। इन सब लोगों के लिये ऐसी योजना बनाने की अ वश्य-कता है जिन ह प्रावार पर वह व्यापार प्रयवा

लघु उद्योग शुरू कर मके। उन भारतीयों ने में अपनी सम्पन्ति छोडी। इस सम्पन्ति के बारे में भारत सरकार द्वारा की ज ने वाली कार्यवादी के बारे में मनी महादय को सदन में प्रकाश डालना चाहिये। तिब्बती शरणार्थी विर्वयों में 297 परिवार है। इनके लिये ब्रानुदान की रक्तम वडाई जाय। इन भी विन्तयों से मुख्य मडक स जोडवे के लिये। 2 महीन साम दन वाली ब्राव्यी सडकी अभी नक पूरी नहीं हही है।

दण्डकारण्य पारयोजना के अन्तगा विस्था-वित्र व्यक्तियों के लिये '81 या ते में 0359 महात बनाये ना चके है। यह पर्यापन नही है। उनके नियं अनी लगभग 3 (जार महान और टिये जाने च टिंग सडके और पानी कतनाव भी कप है। इन विस्वाधिती के निज जनीन की सिवाई के नियं वाण-पंगर, मतीगड़ा ग्रीर परतकोड बाब के निर्माण कार्य मे तजी लान की पावश्वकता है। दण्डकारण्य मे सरकार से अधिकतर कृषि तथा उससे सम्मन्धित उद्योगों पर ही प्रथिक जोर दिया है। किना उन्हे बहा वेन्डिंग, मोटर नकैतिक, नाबून व ।। स्रादि व्यवसायो का भी पशिक्षण दिन। जानः चाहिय । इस बम्ती में हाई स्कृत में विद्यार्थि हो सत्या िहतार से भी कम है। सरकर हा उसके कारमा का पना लगाना च हिर्दे न रा औरोगिक प्रशिक्षमा नी व्यवस्था करती चाहिये। उन्नी पाकिस्तान में आय विस्थापिनों के नियं सरहार न मराहनीय कार्य किया है। किन्तु खद की बात है कि मध्य पदेश के भूमिटीन अपदिवासियों के लिये विशेष कदम नहीं उठाये गये हैं। इनके कन्याम का उत्तरद'यित्व मीधे के द सरकार पर है। उस दिन राग्रेस दल के एक मानतीय युवा सदस्य ने शादिवामी युवनियो की दुवद स्थित का करुराष्ट्रग्रं वर्णन मना में मुनापा था। द्यादिवासी हमारे देश की मध्यता, संस्कृति और जीवन के महत्रपूर्ण ग्रग है। मरकार को उनका जीवन स्तर ऊचा उनि भीर उन्हे शिक्षा प्रदान करने के लि । प्रयत्न करने चाहिये !

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SHRI R.V. SWAMINATHAN (Madu-Many men bers who took part in the debate have meintained about the prevailing labour unrest in the country. They have also given various reasons for it based on their own experience. We see labour unrest not only among the poor workers, the textile workers or among the ordinary workers, but among people who are getting Rs. 800, Rs. 1000 and even Rs 3,000 or Rs, 4,000 a month. Engineers are also resorting to this kind of agitation creating unrest in the country just like ordinary workers Some people of clustical staff get Rs 800 a month; some other people with the same qualifications and experience and doing the same work are getting Rs. 150 a month. Both these categories of people resort to strike.

Three reasons are attributed to this situation of labour unrest. The first reason is said to be the existence of trade union rivalry. Another is the attitude of the employers, their lack of understanding and appreciation of the ordinary workers' grievances The third reason is attributed to be the attitude of Government who when there is trouble interfere in the situation either prematurely or belatedly, leaving thirgs in such a way that there is a critical turn in the situation without the problem having been solved.

On account of all this, production has gone down. Whosoever's fault it may be. production has gone down in all spheres in the country. Now there is a strike which is going on in the Andhra Bank and the reason mentioned for the strike is that the agents of the bank have also joined the staffunion. The union wanted to speak to the managment on behalf of the agents also. The management have come forward with a statement that the union cannot speak on behalf of the agents, since the agents are highly paid officers. These are the type of things that are happening in the country.

Once tension is created by a strike like this, even though the Government comes forward and settles it, it will be only for the time being. The goodwill is damaged and tension will always prevail, and on account of that, not only goodwill is damaged, but even production goes down and the relations between the employers and the employees are also damaged.

Our country is a free country; we arefree people; we can rule our country in our own way. But after all, what all these mean to the common man? He is not happy because the Common man cannot enjoy the fruits of freedom. Unless you take all these things into consideration and solve them, how are you going to solve labour unrest in this country?

Coming to the trade unions, there are certain norms. The Government has got some responsibility; the organised labour unions, and the organised employers also have got some responsibility to teach the labour and workers about trade union philosophy. My hon friend Shri Stephen is looking at me. He has also a great responsibility to teach the trade unions of the trade union philosophy.

I am not going to mention about socialist countries. But look at West Germany. We do not hear of anv kind of labour unrest in West Germany. How is this possible in a capitalist country like West Germany? We are talking of the capitalist countries and exploitation of the labour. But how is it that there is no strike there at all? We also knew that during Hitler's time, the pre-war time, there was no labour unrest in that country. He was not controlling labour as such, and was keeping labour in a satisfactory way and so even love and affection was there among them.

The Government should take the responsibility during the difficult situation and should be able to control both the management and the labour. Labour also realises the responsibility it owes to the country. But then, the basic thing is lacking, and everybody is lacking in it including my hon. friend there.

Take, for instance, the bonus question. The problem is repeated in industry after industry, year after year. Can you not once and for all solve this problem? I would suggest to the Government. Let the organised employers, organised employers and also the Government sit together and take a decision with a final settlement. Of course, every year they are meeting; but what is it they are doing? They should come to a settlement. There should be an arrangement for 5 years and that at least we must have a five-year moratorium on this kind of labour unres; in this country

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Let us do it. Our responsibility is there. The Government should come forward to solve this.

What does the labour class want? The worker wants more wages. (Interruptions)

AN HON, MEMBER: Is he thinking of the Congress party?

SHRIRV. SWAMINATHAN: Please wait. The point is, a worker naturally wants Rs. 5 or Rs. 10 more. unemployment. I would sav a guarantee for employment must be given. In a family, one member is working and two or three members are idle. Due to this idleness manpower is wasted. So . the workers and the labour unions should fight for extra employment for the family member. By way of increase of bonus, or wages one way get Rs. 5/- or Rs. 10/- a But a worker getting Rs 200 must ask for more employment, so that a family which at present has one earning member, could have two earning members and the family as a whole could get Rs. 400 instead of Rs. 200 per family which amount is not sufficient. We are vociferous about the labour problem in the towns and the problem of educated unemployed. What about the rural population. Agricultural workers and rural uneducated unemployed? A man working in a village gets Rs 4 a day-During seasonal months for four or five months. For nearly eight months he could not get work. These are the people, left out, forgotten who form the majority of our population. Has the hon. Minister got anything to say to these people, the rural unemployed?

There is a colony called Kalkaji colony in Delhi which was meant for East Pakistani Now there is no East displaced persons Pakistan, only Bengla Desh. That colony should be named after Chittar njan Das. I hope the hon. Minister will come forward with such an announcement soon.

People from Burma, Ceylon and other countries are coming here as repatriates. I wish to refer particularly to Burma repatriates. They have not been provided According to the Indoany amenities. Ceylon agreement of 1964. if a person comes with Rs. 10,000 he will not be given any amenities; people coming with less than Rs. 10,000 will be given some help.

The people coming from Burma are very poor and they come only with rags to wear, the children also are there. A number of Burma repatriates are wandering in the country just like beggars. Government should give proper attention to the Burmese repatriates.

Lastely, in regard to Cevlon repatriates. there is a place colled Mandapam camp in the sea shore. They are setting some -Ceylon repatriates in this place. If fishermen are settled here, they can do some There are no other facilities Therefore, the Government should not settle the Ceylon repatriates in Mandapam camp, but settle them in some tla or rubber estates.

SHRI SAMAR GUHA (Contai): Mr. Deputy-Speaker, I want to give a warning to the Minister of Rehabilitation not to make a wishywashy statement about the rehabilitation of the Bangla Desh refugees who have been repatriated to their homeland. Bangla Desh is facing a stupendous problem on the rehabilitation problem and it is more stupendous than the one we faced when we were temporarily sheltering them in our country. I had been there more than once and I have seen with may own eyes in what conditions they live. The houses of most of the people, except those who came very late, who had crossed over to India were looted and most of their properties such as lands, houses, etc. were occupied by the others. The Bangla Desh Government is facing extreme difficulties to get back those properties and lands and give them back to their proper owners. The lands and houses were left for about ten months and other elements took hold of these properties. I should also say that a large number of those refugees are still residing in the camps. I will request the Government that all the structures of the camps that weremade in India for the refugees should be there, and I would particularly request the Government of India. because Bangla Desh being a new Government, it is not possible for the Government of Bangla Desh to create an international lobby for giving international aid for the proper rehabilitation of the Bangla Desh refugees. Therefore, it is the duty of the Government of India, I should say now it is the duty of the Government of India more than when those refugees were in India, to create an international lobby for giving adequate help to the Bangla Desh Government

[Shrt Samar Guha]

for proper rehabilitation of the Bangia Desh refugees. Otherwise, I am afraid, however we wish it otherwise, this problem of Bangia Desh refugees may recoil on us which we should not desire and should not entertain also.

I also want to draw the attention of the Minister of Rehabilitation, though he is not directly involved but I would request him to take up the matter with the Minister of External Affairs, I have written several letters to the Prime Minister I haver aise this matter on the floor of the House on one or two occasions earlier. There is the question of Enemy Property Act of Pakistan. I know it is a delicate issue. After the 1962 War, you know, when it was East Pakistan, the Enemy Property Act was enforced. The whole idea was to squeeze out the minorities. It will be impossible for the minorities to get rehabilitated unless the Enemy Property Act is vacated. Care has to be taken in this matter. I would request the Minister of Rehablitation to take up the matter with Minister of External Affairs see that the Enemy Property Act is to vacated, if he really wants the proper rehabilitation of the refugees. What happens sometimes is that one brother is here in India and another brother is there in Bangla Desh, The whole property has been declared as enemy property after the 1962 war. As a result, if the other brother wants to go there, and the one who is living in Bangla Desh wants to come here, it becomes extremely difficult for them.

Sir. now. I want to draw the attention of the Government to another matter. In reply to one of my letters, the Minister of Rehabilitation informed me that there is no more any necessity for the Refugee Review Committee. I am sorry to say that does it mean that all the problems of the refugees have been solved? I do not know whether the Minister has visited the colony areas around Calcutta or other areas in West Bengal. If you go there, you will see with your own eyes, the problems faced by the refugees. It is not the case in West Bengal alone but it is there in other parts of India also where refugecs have been settled. Therefore, I say it is wrong on the part of the Government to wind up the Refugee Review Committee. It should be reconstituted. The problem is continuing and it will continue.

I want to draw the attention of the Minister to another matter also. A high-power team was sent to Andamans for probing into the possibilities of rehabilitation of Bangla Desh refugees in Andamans. A time-

limit was also given that by the end of 1971, one lakh and fifty thousand refugees would be rehabilitated in Andamans Unfortunately, not even a few thousands of them have been rehabilitated there. I have personally seen That Andaman refugeesa re facing innumerable problemsand very unfortunately, the gentleman who is in-charge of the Administration there is very unsympathetic, and I should also say he doesnot understand the problem. What happened to the inter Departmental report about the rehabilitation of the Bangla Desh refugees in Andamans. During the last three years, not a single refugee has been sent to Andamans. Has it been sent to the cold storage? I want to know straight from the Government whether the report has been sent to the cold storage or whether the recommendations have been honoured.

I am thankful to Mr. Swaminathan for what he said about the Kalkaji colony. Many Members of this House made representations to the Minister that the name of the Kalkaji colony should be changed in the name of Dethhandhu Chittaranjan. That should be done.

Sir, I think the Minister has received a notice of the strike given by the Asansol coal workers. This is very important. There are 50,000 workers and their grievances are legitimate. They are not fulfilling the Government commitments that were made. I would request the Government to look into this.

About the jute strike, I want to draw attention to one basic point. You are just going to deal with the problem of the workers there. The basic problem is that you have to deal with the Bangla Desh Government with regard to the problem of jute production, cultivation, marketing etc. You know, Sir, during the ten months of Bangla Desh struggle what happened is that nearly 35 per cent of the jute products have been substituted by artificial fibre. Unless there is a joint policy in regard to jute production, jute manufacture and marketing in the international world with the Bangla Desh Government, the workers and employers are going to suffer and production is going to suffer in a tremendous way.

Labour unrest is basically undermining the whole policy of nationalisation in trade and industry in our country. For this, the Government is largely responsible. I would urge the Governmentto immediately take up a amassive programme of labour education and publicity in labour areas to create an impression that

nationalisation of trade and industry means owning of the trade and industry by the workers.

Thousands of cases are pending with labour tribunals. If you can enact a law with provisions that all these labour tribunal cases should be disposed of within the shortest possible time and the decision will be binding on both the employens and employers, that willgo 80 per cent to resolve the problems of labour unrest in India If that can be done, I think the major preblem of labour agitation can be tackled.

भी राजेन्त्र प्रसार यादव (मवेपुरा) : उपाध्यक्ष महोदय, मैं श्रम प्रौर पुनर्वास मंत्रालय की मांगों का समर्थन करता हूं। यह विभाग तीन भागों में बटा हुमा है। पहला श्रम, दूसरा रोजगार और तीसरा पुनर्वास । मैं तीनों पर कुछ बाने कहुगा।

श्रम: ग्राम तौर पर यह बात कही जा सकती है कि सरकार की श्रभ नीति संतोष-जनक नजर नहीं स्राती इमलिए कि आये दिन हम रोज देखते हैं कि इडनालें हो रही हैं, ताला-बन्दी हो रही है। तो हडनाल श्रीर तानाबन्दी की बान जहां ग्रांती है वहीं यूनियन्स की बात आती है। जब भी मजदूरों और कर्मचारियों की वाजिब मांगों पर विचार नही किया जाता है तो वह यूनियन बनाते हैं। लेकिन अफुमोस के साथ कहना पड़ता है कि आज सरकार केवल दो ही युनियन्स को मान्यता देती है-एक माई० एन० टी० यू० सी० भीर दूबरे ए० माई० टी० यू० सी०। लेकिन मजदूरों को या कमंचारियों को अगर कोई तकलीफ हुई भौर कोई ग्रनरिकनाइएड युनियन बनाकर मरकार तक पहुंचना चाहता है तो उनको किसी तरह की कोई सहलियत नहीं दी जाती है। मैं रेल मंत्रालय की जानता हं जहां इन दी रिकग्नाइउड युनियन्स के प्रलावा किसी ग्रन्य प्रन-रिकरना-इरह युनियन की तरफ से रखी गयीं मांगों की मन्जूर नहीं किया जाता है और कहा जाता है कि बाप अनरिकरनाइज्ड युनियन के मैम्बर हैं। राय में घेरी यह सही बात नही है । धगर

धनरिक ग्नाइज्ड यूनियन के कर्मचारियों की मांग सहीं हो और सरकार समके कि उचि मां। है तो फिर किसी भी यूनियन के लोग हों उम पर विचार किया जाना चाहिये।

वहत दिनों से यह बात चली आ रही है कि "वन इडम्डी वन यूनियन।" लेक्नि कभी तक वह कम में नहीं ग्राई है। मैं सरकार से कहंगा कि यह जो स्वागन बहन दिनों से चला आ रहा है सको प्रमत में लाउँ और एक इंडस्टी में एक ही यूनियन की काम करने दिया जाये ताकि जिनने भी कर्मवारी उस उोग में हैं के सब उनके मदस्य हो जायेंगे और अपनी सही मार्गों को उस युनियन के द्वारा सरकार तक पहुँचा सकेंगे। इस संदर्भ में मैं प्राप्रीडेंट फंड की बात करना चाहता हं। इस ग्रागेंनाइजेशन के सबसे बड़े ग्रविकारी चेयरमैन कहलाते हैं। चेयरमैन भ्रलग से कोई नही रखा जाता है, बल्कि जो लेबर से केटरी होत है वही एक्म-औफिशियों चेयरमैन भी होता है। चेयरमैन की हैसीयन से अगर वह किसी बान से महमत भी हो जाते हैं तो भी चंकि नीचे के लोगों ने, अफमरों ने किसी माग को ठूकरा दिश है, या स्वीकार नहीं किया है, इसनिये सरकार के सेकेटी की हैमीयत से वे भी उस नहीं मानते है। यह बिरोधाभास सा लगता है, लेकिन कटू सत्य है। प्रव तक इसके लिये अलग से चेयरमैन न्हाल नही होगा तब तक इस विभाग का भला होने वाला नही है। भाज का पेपर देखने से पता चनेगा कि पहले जो 17 करोड कु प्राविडेंट फोड़ का बकाया था, धान वह बढ कर 22 करोड हो गया है। यदि यही रक्नार रही तो पता नहीं यह कहां जाकर रुकेगा। इसका कारण स्पष्ट है। इस आर्गेनाइजेशन का अपना कोई ग्रधिकारी नहीं है जो इमपर भ्रलग से ध्यान दे। जो प्राविडेंट फड कमिश्नर होते हैं बह इसरे विभागों से डेग्टेशन पर आने है। बह एक या दो साल के लिये ग्राने हैं किर चले जाते हैं। यही कारण है कि वह परी जवाबदारी र काम नहीं करते। वह केवल समय गुनारने भाते हैं इसलिये किसी भी समस्या पर ठीक से

[श्री राजेन्द्र प्रसाद यादव]

ध्यान नहीं देते । श्रमी सेन्ट्रल प्राविडेंट फंड के जो कमिडनर हैं वह डेढ साल के लिये आय हैं । इस समय वह टेक्निकल जानकारी हासिल करने के लिये बिदेश गये हए हैं । ज्यों ही लौट कर श्रायेंगे जनकी वहां से सट्टी हो जायेगी । इस तरह से सरकार का पैमा जाया होता है श्रीर जसका कोई नतीजा नहीं निकलता । श्रत: मेश स्माव है कि कमिडनर जसी विभाम का आदमी होता चाहिये ताकि जसको इन मामलों में इंटरेस्ट हो और सारी बातों को देखकर कोई डिसीजन ले सके।

15 hrs.

जहां तक प्राविडेंट फंड कमंचारियों की कि बात है, उनका काम इस तरह का होता है जिसमें हिसाब-किताब होता है। कोई फाइल या नोटिंग बर्क नहीं है। इसलिये मैं चाहूंगा कि इस विभाग के कमंचारियों को भी उसी तरह के पे स्केल दिये जायें जिस तरह के पे स्केल और हिसाब-किताब के विभाग वालों का होता है। तभी वे लोग संतुष्ट होंगे भीर संतोष-जनक रूप में काम चल सकेगा।

मैं यह भी कहना चाहता है कि सरकार जिस बात को सबन में मान लेती है. कम-से-कम उस बान पर ध्यान दिया करे।। अन्द महीने पहले मंत्री महोदय, को याद होगा, उन्होंने सदन में कहा था कि फैमिली पैशन-स्कीम के अन्दर काम करने बाले घाटमियों की कमी है, इसलिये 300 से ज्यादा आदिमयों की बहाली होगी। लेकिन ग्रभी तक फैमिली पैंशन-स्कीम में एक भी आदमी की बहाली नहीं हो पाई। मुक्ते पता नहीं चलता कि यह विभाग भैसा है जिसमें 9 साल से एक भी आदमी बहाल नहीं हो पाया है। यद्यपि रोजगार दिनों-दिन बढते जा रहे है, रोज-रोज कर्मचारियों की संख्या बढ़नी जा रही है, लेकिन 9 साल से इस विभाग में कोई बहाली नहीं हो पाई है। मैं इस धोर मत्री का ध्यान दिलाना चाहुंगा।

कर्मचारी जब भी कोई मांग करते हैं तो पे कमिशन का हवाला दिया जाता है और कहा जाना है कि जब घडं ये बजीशन की रिपोर्ट आयेगी तब भापकी डिमांड उसकी रोशनी में कंसिडर की जायेगी । सेंकिन अफसोस के साथ कहना पडता है कि 1971 में घर्ड पे कमीशन नियुक्त हमा था लेकिन तभी तक उसने ग्रपनी रिपोर्ट नहीं दी। जब तक रिपोर्ट नहीं ग्रानी तब तक जो भी डिमांड भाती है, मत्री महोदय यह कह कर उसको टाल देते हैं कि कमीशन की रिपोर्ट आने दो। हालांकि श्रम मत्री जी का जससे कोई विशेष सम्बन्ध नहीं है, फिर भी मैं उनसे जानना जाहेंगा कि किस सहीने तक पे कमीशन की रिपोर्ट भायेगी ताकि फिर सरकार यह कह कर इसको न बदला सके कि पे कमीजन की रिपोर्ट नहीं भाई है इसलिये आपकी मांगों पर विचार नहीं किया जा सकता।

Labour & Rehabilt)

इसके बाद में रोजगार की बात पर आता
है। देश के अन्दर जो बेकारी की शमस्या है वह
कोई एक ब्रदेश की मही है, सारे प्रदेशों की है।
खायकर बिहार जैसे बैक के स्टेट के लिये तो
और भी है। जितना ही हम इस दिशा में प्रयाम
करते हैं कि उससे निकलें, हम उसमें उतना ही
फँसते प्रतीत होते हैं। बिहार में आये दिन
अखबारों में पढ़ने को मिलता है कि सकैंसं की
छँटनी हो रही है लेकिन छँटनी किये हुये प्रादमियों को एम्प्लायमेंट दिया आये इसकी कोई
अयवस्था नही है। मैं चाहूंगा कि जितने छँटनी
किए हुए कमंचारी है उनको फिर से काम पर
लगाने की दिशा में सरकार सोचे।

जहां तक एजुकेटेड धनएम्प्लायड की समस्या है यह बड़ी गम्भीर हो गई है। सरकार ने इस विशा में सोचा सा धौर ऐग्रीकल्चर डिपार्टमेंट की तरफ से की श्रीग्रेंस चलाया गया था, लेकिन जब तक एजुकेटेड धनएम्प्लायड को एम्प्लायमेंट देने के लिये पूरी तरह से योजनाबद्ध कार्यक्रम कोई बहीं बनेगा तब तक इमारा काम नहीं चल सकता और यह समस्या

सारे देश को ले हुवेगी और इसमें सरकार श्रीर हम सब लोगों के लिए लगरा है इसलिये इसकी एक योजनाबद्ध तरीके से देखना होगा। इस दिशा में मैं चन्द मुक्ताब देना चाहूँगा। धाज सारे देश में करीब 500 या जममे ज्यादा एम्प्लायमेंट एक्सचेंज हैं। जनका काम केवल अनएम्प्लायब लोगों की मूची तैयार करना है। लेकिन मैं चहता हूँ कि उनके ग्रधीन बोकेशनल मौर एजुकेशनल ट्रेनिंग मेंटर्स हो। वहां पर लायकों गे हो जिसमें किनावे हों और दूसरी तरफ की मुविधाये भी हों ताकि लोग वहां जाकर अरन भविष्य बनाने की बात सोच सके।

भन्त मे मैं पुनर्वास के बारे मे कुछ शब्द कहना चाहगा। गत साल सरकार ने पुनर्वास के क्षेत्र मे बहुत कुछ किया। बगला देश से रिफ्यूजी भ्राये हुए थे उनकी और सरकार ने बहुत ध्यान दिया था। लेकिन हमारे यहां जो समस्या है वह है कोसी क्षेत्र की। कोसी तट-बन्ध मे जो लोग पड़े हुए है वह पानी के जात-वर की तरह में रहते हैं। वहा साल भर पानी रहता है। उनके रहने के लिये कोई घर नहीं हैं। इसलियं मैं मरकार से आग्रह कहाँगा कि जो लोग भी ऐसे हो जिनकी जमीन कोशी तट-बन्धों के अन्दर पड़ गई हो, उनके लिए वह उतनी हो भूमि तटबन्ध से बाहर ऐक्वायर करे भीर वहा पर उनकी बसान का प्रयास करे।

MR. DEPUTY-SPEAKER. Shri Dinen Bhattacharvya wanted five minutes As a very special case, I am allowing him.

SHRI DINEU BHATTACHARYYA: (Serampore): I will simply put some pointed questions to the Labour Minister.

Firstly, the Andhra Bank people are on strike for long and I have heard that on an all-India basis a strike call is being given by the AIBA. What is the difficulty in settling the problem of the bank employees of Andhra?

Secondly, 2,50,000 jute workers have given strike notice and from the 8th of this

month they will be on strike if their demands are not settled amicably. Even today, so far as I know, no settlement is there.

Thirdly, in IDPL, where I had been only yesterday, I saw that they have already served a notice for one day's protest strike on the 11th of this month. The issue is that the services of eleven employees have been terminated. Twenty employees were charge sheeted on the same offence but nine have been absolved of the charges and eleven employees are victimsed. The funny thing is that is they do not have any place to smoke. Is it a jail or a prison where when they enter they will keep all their things, matchboxes and cigarette boxes, at the gate? They cannot smoke for eight hours! They have raised a demand that some place should be set apart for smoking. I think, it is very reasonable.

Then, they have asked for revision of their wages. It is a public undertaking and you should be a model employer. In Pimpri, under the same Ministry, they are getting some wages which are not given to the employees of the antibiotics plant m Rishikesh, I would humbly request the Labour Minister at least to exert his good offices to see that the employees of the antibiotics factory in Rishikesh may get justice.

Then, I will straightaway come to the LSI. Nothing has improved. Last year ESI's prolems were raised here by many hon, Members. The same corruption is going on. If you purchase a medicine from a shop you will get one quality of medicine; but if you are animsured person, if you are a contributor to the ESI, you will get medicin of inferior quality. It is going on everywhere; in Delhi al-o and in all the States. This was brought to the notice of Government but nothing has been done.

In West Bengal, there is dearth of hospitals. I know, in Hooghly District a hospital building was built long ago but it has become the residence of the CRP and the military there. The money spent was from the ESI funds.

Then, I come to the question of Provident Fund. You promised here and I do not know what you will do A large amount of money has been cheated by the employers and the Government is keeping mum, They are yet to bring in a legislation.

[Shri Dineu Bhattaeharyya]

Coming to rehabilitation problem, a Committee was set up under the Chairmanship of Shri N. C. Chatterjee. Some recommendations were made by that Committee The old refugees in west Bengal have no been rehabilitated The squatters' colonies have not been regularise d. Proper develop ment is still lacting and economic rehabilitation of those refugees is still lacking, I know, the Government of India will say that it is not their problem but that of the State Government. But I say that it is the responsibility of the Central Government to see that the refugee problem is fully tackled and that full responsibility is taken up by the Central Government. I know they will wash it away as if it is the residuary problem. I say, the problem is still there and it is a very acute problem. The hon Minister, Mr. Khadill ar, is a man of pragmatic view and. I hope, he will at least look into the matter with sympathy and with a human attitude,

With these words, I thank you for giving me an opportunity to speak on these Demands.

SHRI C M STEPHEN (Muvattupuzha): Mr. Deputy-Speaker, Sir, I rise to support the Demands.

The year that we have just closed is a fairly eventful year looked at from different aspects. Coming foremost in the mind is the national crisis that we had to face and the way the working class geared up to face the challenge of the national crisis. As one man, every trade union organisation in the country worked to answer to the call of the nation

Secondly, along with that, we faced another problem, the biggest refugee problem the world has ever seen. It is on record that it was handled in a very masterful manner and every section of the House must pay its compliments to the Ministry for the magnificent job they did with respect to that. The year saw the begining of the refugee problem and the end of the refugee problem and the efficient handling of lakhs and lakhs of people who came into our country in a most deprayed condition

Thirdly, there was an attempt made by the Prime Minister and the Labour Minister to evolve a sort of consensus amongst trade unions for the purpose of forging out a formula for industrial relations and a bigger part of that was the question of recognition. The Labour Minister started threatening that if the formula was not evolved, he would go ahead with some legislation and will force it upon the trade unions. Whether as a result

Ithreat or a unilateral action by trade unins, the efforts were made. The country
must take pride in the feet that in the course
of this year, these three national trade unions which have got the tradition of fighting
like cats and dogs most unremittingly came
round a table and discussed this matter and
a sort of formula was evolved although not
completely finalised but for a major part, a
formula was evolved with respect to recognition. This is an improvement or the propositions put forward by the National Labour
Commission.

As a steps towarts the unity of the working class which we have been talking about the INTUC, the AITUC and the H. M. S. agreed to set up a sort of national centre. This is an absolutely momentous event that beyond the limits of the barriers of trade unions, their limited outlook, and in order that the unity of the working class may be forged out, the trade unions come together and agreed to create a sort of an informal national centre where national problems could be informally discussed—a national centre among the trade unions themesives in order that our tripartite forums may function more effectively. (Interruption) This was done at the initiative of the trade unions themselves, and I, as a humble worker of the Indian National Trade Union Congress take pride in this fact; we, under the present conditions, changed circumstances, put forth the proposition and took the initiative in this particular matter.

Another important matter is the result of the Parliamentary elections which we had and also the Assembly elections. The verdict of the electorate is very clear Looking from the trade union point of view, the extra left adventurism has been rejected by the people, Trade unions there must be, organised effort there must be, the working class rights have got to be respected, but the nation has rejected adventurism. When we look at this way, I will speak a few words after that

MR. DEPUTY-SPEAKER: The hon. Member does not have much time, He may come to the most essential points.

SHRI C. M. STEPHEN: There is another momentous event. While evolving the criteria for recognition, this national verdict has to be taken into account. It is not enough that some trade unions get some votes or backing from somewhere It is not enough that, by a sort of referendum, somebody is said to be representing a section of working class. It is necessary that that trade union agrees or commit itself to work in consonance with the national expectation about that working class. He who is dabbling in a certain method which goes against the national will as a trade union centre is basically not entitled to recognition. That is the standard which we must adopt. Those national centres decided to keep some people out because we felt that they were not playing the game as per the consensus.

I want to ask the hon. Labour Minister I was really wondering about it-what exactly is the role of the Labour Ministry. When he addresses hi nself to the labour problem, he has to pay attention to this important question. We, in fact, have to change our attitude to the labour and the role the labour has to play. The labour machinery has been there, the Labour Ministry has been there Even under the British administration this Labour Ministry or the Labour Department was there They were there performing the policemen's business. enforcing law and order in the industrial sector-just to get things through, just to extract the work from labour; that was all the purpose. But now a new situation has The situation now is that the nation arisen. stands committed to the task of socialism What do you mean by socialism? If you really mean socialism, then the labour must be the master of the show and not the capitaliet That is the basic thing. The differ-We have ence in status has to be accepted. changed our attitude towards monopolies. we have changed our attitude in relation to foreign investments, we have changed our attitude to different things. But have we really changed our attitude to labour, what role the labour has to play, the dignity and status that labour has to command, enjoy? My humble feeling is that we have not. The way the Government machinery is functioning shows that. Any file coming up, the Finance has to say 'yes', the ludustrial Development must say yes', the Law Ministry must say 'yes'. There is no sector functioning in the country which does not affect labour. But the Labour Department need

not be referred to: they need not say, 'yes' or 'no'. Things will go on like this. compliment the hon. Minister, but I heve got to express my symprthies also to the Labour Minister because he is saddled with responsibilities which he does not have the sanction to enforce. That is the difficulty. He is the Minister of Labour, but he does not have the machinery to create employment; he does not have the sanction to enforce labour policies in the employing Ministries, of Government, he does not have the sanction to enforce the employment policies or other policies even with respect to the private sector. He has got to be a spectator and if you ask him what exactly your role is it your role to be a Policeman for the industrial sector or, as my friend. Shri Raja Kulkarni, said, is it your role to be the driver in the bus of a national venture carrying on the polices of the different Departments and conveying them to the labour or is it your role to play as the guardian of the interests of the working class and to remind everybody that labour has a role and status and dignity which must be accogned?

MR. DEPUTY-SPEAKER: Now, let him reply to that,

SHRI C M. SPEPHEN: Just two minutes, Sir

When you say that the labour must play the role, may I submit that the labour of 72 innot satisfied with the wages and the bonus only. He is conscious of the status, dignity and his position and unless he is given a feeling that he is given that position and that he is taken to the entire operation, you will not have the co-operation of the labour. That is the must important and essential thing and the entire Ministry has got to take that into account.

One thing more and I am finished. Quite a number of points I have wanted to say but I have no time. But I might mention one thing. I am feeling rather painful at one thing If the Labour Department of the Ministry is feeling anxiety for the worker, the way we are to react to different situation should not be the way they are now reacting. I will give you one single instance. The Gratuity Bill came up here, I do not want to go into details. That is coming up but a demand was put forward by somebody at some stage that Government permission

[Shri C. M. Spephen]

should not be a condition presedent to prosecute them for non payment of gratuity. I am not worried about the reply of 'No' to the demand, but what I am worried about is the reason advanced for that, that there will be haras ment of the employer. Therefore this cannot be given. Harassment of the employer and anxiety to protect the employer and the employee as a nuisancemaking element! That is the attitude which should change. I have put up one case to the Labour Mintster. Here is a case. You say 'moratororium on strikes'. I could understand all that That is a negative proposition which I have opposed Let that be there. There was a particular case in a particular tyre factory in Kerala. general secretary of a union was dismissied. They went to the Tribunal and the Tribunal reinstated the dismissed employees with back wages. Then the case went to the High Court. The High Court dismissed the writ petitiun and ordered reinstalement with costs. But the employer, in the God's year of 1972, has got to check to say, 'Whoever may say. I am not going to reinstate them into service' I have put up that paper the other day to the Labour Minister Can you enforce this decision? Are you reacting violently to the attitude of the employer? If you are not reacting violently against that, what is the status and position of the employee or the worker who is the master of the show? Sir, this is the attitude that has got to be changed

Sir, now I am winding up . . .

MR. DEPUTY SPEAKER: Let the Minister do that.

SHRI. C. M. STEPHEN: Sir, I do support the Demands that have been put forward. All I am asking for is: let us mentally change our attitude, recognising the fact that the man who produces-organised or unorganised is the master of the show in the new India that is emerging, whoever may want it and whoever may not want it. Unless you take that attitude, no industrial peace is possible in this country.

SHRI S. B. GIRI (Warangal): Industrial relations in the country for the last 25 years are being experimented through the Industrial Disputes Act, by the Code of Discipline and also by the Industrial Truce Resolution. With our experience for in the last 25 years we have seen that the labour policy pursued this country by the labour

Ministry of the Government of India is a management-oriented policy. This policy should be changed and must be labour oriented now to achieve Industrial peace. We talk about socialism. The Congress party has given the slogan, garibi hatao, But this slogan can never be achieved by Government unless the take over the private sector industries. I do not think that paribi hatao can be achieved by mere slogan only. It the Government wants to be fair to labour, the workers must have social status. As Mr. Slephen has said the workers must have social status. He should have a social status in the industry as well as outside. That is very essential. Unless he has that, I do not think there will be industrial peace in the country.

The Labour Ministry, after its experience in industrial relations must scrap the Industrial Disputes act Now, coming to the Code of Discipline, it is a voluntary tripartite agreement between employers and employees and the Government. But what is the result? The result that we saw by expresience is that even the tripartite agreements have not been followed by the employers. The code of discipline is not followed by employers and also by some trade unions on the question of recognition, Therefore the Industrial Disputes Act, the Code of Discipline or the Industrial Truce Resolution has not done any good for maintaining industrial peace in the country, Therefore I say that the Industrial Disputes Act must be scrapped and in its place there should be a collective bargaining agency through a secret ballot. Frade union must be recognised through secret ballot. There must be one union in one industry. That union must have the right to collect the dues through employers,

About Telengana region I wish to say this. Employment exchanges are there. What happened in Telengana region? The employment exchanges failed to recruit the local people or to give them opportunity wherever it was possible. That was denied to them. The separate Telengana demand was therefore justified not only because of the employment problem alone but for several reasons. The employment exchanges must be directed that whenever opportunity comes they should see that local people are recruited for the industries

As regards the recommendations of the wage boards, the Ministry has admitted in

[Shri S, B, Giri]

the report that some of the industries have not implemented the recommendations of the wage boards. The Ministry has not done anything in this respect, Therefore I request that an ordinance must be promulgated to compel the employers to implement wage board recommendations.

We have no national wage policy. The Central Government employees and other workers went on strike several times in 1960. and 1968 for need based minimum wage. The INTUC, the HMS and AITUC are demanding this need-based minimum wage. The Ministry has not considered about it so far. Need-based minimum wage should be fixed, immediately made applicable to all sections of the society and then only there can be industrial peace in the country. The Labour Minister should have more powers so that he may settle disputes quickly and take decision on the basis of reasonable demands of labour.

As regards the casual labour problem, when I had raised this question last year, the hon. Minister had assured that Government was going to pass some order in regard to casual labour, particularly in the employing Ministries at the Centre. But nothing has been done in this regard. The employing Ministries at the Centre are employing more than two million people as casual labour. It is a naked exploitation which is going on in a scoalistic country like ours...

PROF. MADHU DANDAVATE (Rajapur): This is not a socialistic country yet.

SHRI S. B. GIRI: Even the wage boards have recommended that if a contractor employers casual labour, the casual labour must also get equal wages, exactly what the permanent workers are getting...

MR. DEPUTY SPEAKER: And the hon. Minister must look to that. Now. the hon. Member should conclude.

SHRI S. B. GIR1: I am just concluding. My submissian to the hon. Minister is that the casual labourer must get the same wages as the permanent worker. Secondly, casual labourers, after completion of 240 days of service, should be confirmed and they must be allowed to enjoy all the benefits which are enjoyed by the permanent workers.

MR. DEPUTY-SPEAKER: Now, the hon. Minister.

SHRI R. S. PANDEY: May I put one question before he replies?

MR. DEPUTY-SPFAKER: He can ask his question after the reply,

THE MINISTER OF LABOUR AND REHABILITATION (SHRIR. K. KHADILKAR): Mr. Deputy Speaker: Sir. May I begin by saying that I am grateful to hon. Member for the many criticisms and the many suggestions that they have made? Same friends have spoken with animation about aspect of the labour situation. I would beg of them to believe that I share their anxiety, their concern and their impatience as well, 15.32 hrs

(SHRI K N. TIWARY in the Chair)

But I would like them to appreciate while anxiety and concern do motivate human action, every measure taken for sorting out a tangled human situation which is what the labour situation is, has to be planned and executed with patience, care and perseverance.

Before I preceed to meet the important issues raised in the debate. I would like my hon, friends to consider some basic timitations. First, it has to be understood that Government is a human institution and in nosense omnipotent. It is obviously not possible for any Government to solve the accumulated human problems of the dimensions we have in the labour field by a single decree. Secondly, as the hon. Members know, labour being a concurrent subject, much of what goes on In the labour situation comes within the States' jurisdiction. This is true not only in the matter of industrial disputes but also in respect of implementation of many of the labour laws. Shri M. C. Daga had referred to this aspect yesterday.

The Central Government, of course, lays down policy but execution is not always in its hand. For instance, understandable concern has been shown for casual and unorganised labour by a number of hon, Members starting from Shri Mohammad Ismail. I shall directly explain that we at the Centre have been doing our bit but it

is mostly for the States to act in the light of local experience. Maharashtra has enacted its own law, and we have asked the other State Governments to consider if they could take similar action.

Thirdly, much of what happens in the labour field is often the consequence of the overall economic policies Take employment, for instance: the Prime Minister herself has directed that our economic policy need not be directed towards the sole aim of GNP promotion. Removal of poverty has a priority higher than the promotion of unaided growth, and employment promotion is a basic element in relieving poverty. The point which I wish to emphasise is that it is not labour policy in its restricted sense which can by itself solve the problem of unemployment. This is basically the function of economic policy itself, and economic policy is being adjusted to achieve this end. I am saving all this not in order to seek any reprieve, but only by way of restoring the prespective to the many basic questions that have been raised. And let me now proceed to meet some of them. My hon. friend Shri C. M Stephen has tried to put in focus the problem and also indicated some of the limitations under which we have to function.

First, I shall take up industrial relations. Understandably, some friends have expressed their anxiety over the present state of industrial relations, particularly over the number of man-days being lost due to work-stoppages. The situation certainly is unsatisfactory, but so far as figures go, compared to last year's peak figure of over 20 million mandays lost, the provional figure for 1971 is less than 14 million. This is a slight improvement, but we cannot afford to be complacent about it.

Inevitably, the question of the state of industrial relations in the public sector comes to mind when we talk of the loss of mandays. It is often made out that the situation is worse in the public sector—as you know, the public sector is the most maligned sector. Here if industrial disputes figures are any indication, the sum and substance of the position is this: that for every worker employed in the public sector, less than half a day was lost due to work stoppages in 1970 compared to 4 mandays lost in the private sector during the same period. This is a very good example to cite

to the House. We are conscious that even this is not the ideal state of affairs in the public sector. Several members expressed anxiety about the situation that is being created by closure of in lustrial undertakings; particularly my friend, Shri Mohammed Ismail started with this and gave a most pessimistic picture because his vision is more or less restricted to Bengal and the situation there as it prevails today is one for which partly at least his party is responsible.

Labour & Rehabili.)

Hon, members are aware that we have taken a number of positive steps in meeting the situation. For one thing, the procedure for taking over of undertakings facing closure has been stremlined and simplified. In order to safeguard the interest of workers, the law requiring 60 days notice before closure has already been introduced in Bengal. A central Bill drawn on similar lines is already before Parliament.

Industrial relations, in all conscience, remain far from satisfactory. As hon, members have rightly pointed out, there is need for overhauling the present system. Almost all hon. members, those who spoke with deeper understanding of the labour situation, have referred to this problem. We have been considering are casting of industrial relations law as it exists today, ever since the National Commission on Labour submitted their recommendations. As hon. members are aware, enforcement of any labour law on industrial disputes or industrial relations depends on the willing acceptance of the provisions thereof by the parties concerned. That is why we have been persuading the premier trade union centres of the country to hold consultations among themselves so that they can come to agreement on the crucial questions of Union recognition, disputes settlement machinery and avoidance of work stoppages.

Some members are understandably impatient as no specific action having been taken so far. But those who have observed what happened on the 1st of May this year for the first time would have noted this, Before this May day, every year every section of the trade unions used to have its separate meeting under a separate flag, all of them having the slogan 'Workers of the world, unite'. That picture has been altered this year. This May Day will go down in trade union history in this country as historic event where three national trade

[Shri R. K Khadilkar]
unions celebrated it at least in the metropolitan centres in the country in a combined
manner This is a good portent.

As I said, I share the impatience, but the fact remains that a good deal of ground has already been covered by the three important trade union centres of the country. Out of 19 points having a bearing on the subject that they took up for consideration among themselves, some sort of agreement has been reached already on 16, and we hope that when the employers and the workers meet later this week, it will be possible for us to have a final picture of the situation. Meanwhile, we are preparing our own proposals on the basis of an understanding already reached so that Government may introduce an appropriate Bill in Parliament which will cover the question of union recognition, disputes settlement machinery and other allied matters. In these efforts, we are seeking the co-operation of the State Labour Ministers who are meeting in Delhi later this month for this purpose.

I may perhaps refer briefly to one particular aspect of the question. There has been a demand that the disputes should be left entirely to be settled between the workers and the employers. This would be most welcome to Government, but at the same time. Government cannot wholly absolve itself of the responsibilities in respect of the maintenance of industrial peace. As the Prime Minister has put it, as the question of war and peace cannot be left wholly to the armed forces, so the question of settlement of industrial disputes cannot be left entirely to the two parties. Government has its responsibility to the people. It has to ensure that its economic policies are not in any way jeopardised by actions of any section of society.

My good friend Shri Mohammed Ismail has referred to the absence of policy on closures, rationalisation and retrenchment. I have already said what Government is doing on the closure question. About the other two, may I inform my friends that there is already a tripartite agreement covering the question of rationalisation. As for retrenchment, the existing law itself provides for the procedure and for payment of retrechment compensation.

श्री हुक म जन्द कछवाय: उसका पालन मासिक-लोग बिलकुल नहीं कर रहे हैं। मध्य प्रदेश में ऐसा ही हो रहा है।

SHRI R. K. KHADILKAR : I am coming to your point. Some friends have referred to the call that has been made by our President and the Prime Minister for a moratorium on strikes and lock-outs. I have already explained on the floor of this House, this is in a sense an appeal to the sense of responsibility of the parties. It is in no way intended to imply that Government is contemplating any legal ban on strike or lock-outs. All that was intended was that conditions should be created which would render work stoppages redundant and these conditions can be created by the workers, employers and the Government acting in concert.

Now, the second important point raised was regarding wages and the wage-fixation machinery. There has been a good deal of debate in Parliament as well as outside on the most appropriate and effective method of wage fixation in industry. While on the one hand, there has been a demand for statutory wage boards fixing wages, there is also a demand that the question should be left to free collective bargaining between the parties. As Members are aware, we have had wage boards, and the wage structures in the most important industries in the country have undergone revision on the basis of recommendations of different wage boards. Members are also aware that these wage boards are non-statutory and their recommendations can be implemented only through persuasion. Of late, our experience has been that persuasion does not fully work in all circumstances and recently we have had the experience of the wage question in an important industry like iron and steel being settled through bilateral negotiations. In considering policies in this sphere, we shall have to take full account of the experience we have had with non-statutory wage boards as also with that of the wage fixation through bilateral negotiations.

One suggestion that has been made by the National Commission on Labour is that while wage boards may continue to retain their non-statutory character, their unauimous recommendations may be make enforceable under law. That is what we are considering.

While Government have yet to take a decision on the future of the wage board system, they would welcome the efforts on the part of the employers and the workers

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in particular industries to settle these questions through collective bargaining.

On the question of bonus, almost all the Members have shown anxiety that it should not only be reviewed properly but some early decision is also called for. Even our friend Shri Kachwai referred to it. Allied to the question of wage is the question of honus and retirement benefits. The whole question of reviewing the present bonus law has been entrusted to a committee and a Bill on gratuity is now before Parliament. Members suggested they had in mind the next puis or Diwali holidays. because last year there was all-round demand in the country and in some places even strikes took place—that the recommendations of the Bonus Commission should be available before these holidays. endeavour will be made and we shall appeal to the committee concerned that at least so far as the minimum bonus is concerned. they should submit some sort of an interim recommendation on the basis of which we can act

श्री हकम चन्द कछवाय : मजदरों को मालिकों के खाते देखने का भी ग्रधिकार होना चाहिये। उनका जो पैसा उनके खाते में जमा है, उसको देखने का अधिकार उनको होना चाहिये ।

SHRI R. K. KHADILKAR: The next point referred to employment. Understandably great concern was shown about the massive problem of unemployment and under-employment. Government share this anxiety. The entire policy of development is being adjusted to meet this proble n as best as we can in the given circumstances. Highest priority has been accorded to schemes which have high employment potential. A number of special schemes are under implementation. These include a drought-prone areas programme and a crash scheme for rural employment. Under the first scheme over one lake man-days employment has been created. Under the crash scheme an employment of 600 lakh mandays has been created. The Rs. 25 crore scheme has been designed to create increasing employment opportunities for the educated classes including engineers and technicians. Various employment schemes are also being Those contemplated for undertaken. 1972-73 are expected to benefit about 3.5 lakhs of educated job-seekers.

The expert committee on unemployment has suggested in its interim report that in addition to these special programmes greater emphasis should be laid on the execution of some of the more labourintensive programmes. The committee has estimated that the direct employment that would result from the programme suggested by it would be of the order of over 4 million over the next two years. These recommendations are now under examination and the final report of t e committee is expected by the end of the year.

Concern was expressed about the lot of unorganised labour and also construction labour. Some Members have referred to the unsatisfactory position of unorganised labour. I have already referred to casual labour and what some State Governments have already attempted by way of protecting their interests. So for as the Central Government is concerned, we have drawn up a set of model standing orders for adoption by the employing ministeries of the Government We have also taken up the question of protection of casual labour employed by the different department of the State Governments

As regards labour in the construction industry, some of the labour laws relating to minimum wages, workmen's compensation Act, etc. are already applicable to them and the Contract Labour Act which has been brought into force provide them a measure of protection when its implementation is complete. Apart from this we are also contemplating the introduction of a new law providing for the safety of workers employed in building and construction industry.

Some Members made a pointed reference to the construct on workers. We are contemplating the revision of the present rate of wages. The main demand is that instead of Rs. 350 per dey it should be revised to the level of Rs. 4.50. One of the demands made is this.

Let me now turn to another matter, which has rightly exercised the minds of hon members. I refer to the arrears of contributions payable by employers to the Employees' provident Fund and Coal Mines Provident Fund. As at the end of 1971. these amounted to Rs. 18 crorers in the Employees' Provident Fund and over Rs. 7 crores in the Coal Mines Provident Fund,

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SHRI R. N. SHARMA It has gone up to Rs. 10 crores.

SHRI R. K. KHADILKAR: It is possible; I cannot say. Although these amounts represent a very small percentage of the total collections in these funds, there is no doubt that the amounts in themselves are large and Government have no intention of minimising the gravity of the lapses on the part of the employers. Having made that basic position clear, may I also suggest that even this question of accumulation of arrears needs to be viewed in perspective? While it is no doubt partly due to the default on the part of employers who can afford to pay, it has been caused principally by a large number of sick industrial units. particularly in the cotton textile industry. Approximately two-thirds of the arrears in the Employees' Provident Fund i. e over Rs. 12 crores, relates to this industry. difficulties faced by sick textile units are reflected in the fact that even establishments taken over by Government and managed through authorised controllers have defaulted in the payment of this contribution. An amount of over Rs. 6 crores is indeed attributable to such establishments which has been taken over. The authorities of the Provident Fund and the Government are faced with a certain dilemma in these cases. If authorised Controllers are compelled to pay these coutributions, their resources will be put to serious strain and some of the units may even have to be closed down, leading to grave consequences of unemployment. Similar is the case with a number of other sick industrial units.

The law at present contains several provisions for the prosecution of defaulting employers and for collecting these arrears through revenue recovery proceedings. There is also provision for levy of damages for delayed remittance and in suitable cases prosecutions are also filed under section 426 of the I. P. C.

की हुकम चन्त्र कछत्राय: वर्तमान कानून से सारे देश के मजदूरों को सन्तोष नहीं है। इसमें काफी चृटियां हैं। इसलिये आप कौन सा कानून लाना चाहते हैं?

SHRI R. K. KHADILKAR: We are trying introduce deterrent punishment. as the hon, member suggested.

Action along these lines has been taken in a large number of cases by the authorities of the two organisations and a number of convictions have been obtained. However, the courts have tended to take a very lenient view of these defaults and have imposed only light punishment by way of fine. I would draw the attention of the Law Minister to it—how the judiciary will take proper note of this type offences. They minimise the punishment and award some petty fine.

श्री हुकम चन्य कछशय: कम मे कम 6 महीने की सज़ा होनी चाहिरे। इससे सब ठीक हो जायेगा। सारा पैसा बरावर ग्रायेगा।

SHRI INDRAJIT GUPTA (Alipore): Amend the law. Instead of fine, make it compulsory imprisonment.

SHRIR. K. KHADILKAR: We are amending it. Government are convinced that deterrent penalties are called for and they propose to provide for compulsory imprisonment in the case of wilful default in the payment of the contribution. Other amendments to the Act to bring about fuller compliance with its provisions have also been formulated. Government hope to an amendment Birl before parliament at its next session. I hope Shri Bhattacharyya will take note of this because that was his demand.

So far as labour is concerned, I have touched some of the problems. I would like to conclude by dealing with some of the specific issues raised in the course of the debate.

Sir, I hope I have covered most of the major issues raised during the debate—though not all of them. I can assure my Hon'able friends that we have taken note of each and every point made by them. These will serve as points for guidance in our future action.

May I conclude by drawing the attention of the House to an altered fact of fundamental importance to which the policies of Government, employers and workers have, of necessity themselves in future?

The year that has just passed has been a year of resurgence for the Indian people. In a sense It has been as important as the year of Independence. We have passed

through a great order and come out of it with confidence in overselves. If the events of the last year have been decisive and brought us great success, it has also brought us great responsibilities. For the first time after Independence, history has offered the three peoples inhabiting the sub-continent a challenge to face the world all on their own. The Primc Minister's call for self-reliance has a significance much deeper than what appears on the surface.

If self-reliance is to be an active philosphy in all our affairs our first endeavour would be to give the nation a sound economic base. It is here that what we do in the field of labour and industry assumes an importance which goes far beyond the confines of the limited concept of peace in industry. A realisation must come to the leadership of the industry as well as labour that something very basic is that stake, and the future of India as also of the reason as a whole can be made or marred by the way we conduct overselves. The old habits of creating tension and carrying on conflicts have been rendered obsolete by the forces of history. The pace of production must be accelerated and the workers must not be treated and must not feel like outsiders in the production process. My Hon'able friends. Shri Giri and Shri Stephen have emphasised this aspect. They must feel that they are sharers and partners in the process of production. There should be an identity of high purpose between the management and the workers so that there may be fuller involvement of the trade unions and the workers in the nation's productive endeavour. Once the historic need for this is recognised, the emphasis would automatically shift towards greater production and higher productivity through increasing cooperation between the two partners in production. There, of course, would differences on questions of emoluments and conditions of service and allied matters. But with a greater degree of cooperation between the two halves of industry, these be settled across the table If the climate of industrial relations is to change in respones to the needs of the nation, the trade union movements must compose all differences between its different wings and strengthen itself through unity of aim and action. The accumulated habit of revalry must be discarded. It is a welcome sign that the premier trade union organizations have

decided to come nearer to one another. Government welcomes this move towards unity and will do everything possible to encourage and act on it. As I have mentioned earlier, even the workers have a claimed it on the last May Dav.

When the call of unity came during the recent ordeal, Government, employers and workers were one. The three must remain together again in giving our economy the strength and resilience which such unity of purpose and action alone can give

So far as Government is concerned, the main objectives of labour policy are clear enough, namely, to build up a strong and healthy trade union movement, to encourage collective bragaining, to ensure a fair deal to the worker, to promote stable industrial relations and to ensure that industrial productier and productivity increase and that workers get a fair share of the gains. Workers should be assured of job security and protection against arbitrary actions of the managements They should equilly be partners in the gains of the economic growth is one plank of Government's policy. other one, which is equally important, is that workers and trade unionists should accept their responsibility for efficiency in the industrial and economic apparatus and for higher levels of productivity is only when these two elements are closely intertwined and inter-fused that we can hope to alvance on the economic and social front and lav the foundations of a strong, stable and just society.

16 hrs.

As I have said earlier, I would like tomention some of the points raised. I would like to conclude in ten minutes. Ramavatar Shastri and other hon. Members have referred to the strike in Andhra Bank. This tr ke is continuing for more than 50 days. I am well-acquinted with the situation. Unfortunately, if I may say so, this is not really a trade union dispute. The question posed in this strike is whether the workers who are covered by the award, workers under the Industrial Disputes Act, should be allowed to represent the officers' cadre. This is an issue to be decided by considering all aspects It cannot be decided by merely goading the workers to go on strike. There are many implications. There is the question tithe freedom of association. I will have

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[Shri R. K. Khadilkar]

to consult the Law Minister because the constitutional and other aspects are involved. It is only after considering them that I can say so nething. No v after nearly two months of strike it appears to me that there is a possibility of settlement and within a couple of days some settlement would be brought about

श्री रामावतार शास्त्री: कुछ नेशनेवाइज्ड बंग में शाल कैंडर यूनियन है तो फिर स्नान्ध्र बंक में होने में क्या दिक्का है। अगडा यही है और मैने स्मट मानने को ती र नहीं है।

SHRI R. K KHADILKAR: I will explain the position. Hon Members should reali c that this question relates to the cadre I cannot take cognisance of them, nor can I impose any ban on the management about the way in which they want to deal with them. When it is a question of staff, certainly, they are covered by the Industrial Disputes Act. Therefore, I can take cognisance of them. In this case, whatever arrangements have to be made by the banking department under the Finance Ministry The management and the leadership of the employees should remember that this is a most sensitive sector and any step that they take can touch even the ordinary people. So, they must be very cautious and responsible in taking any steps which may lead to agitation or strike. I hope they will learn a lesson.

SHRI S. M. BANERJEE: What is going to happen to that dispute?

SHRI R. K. KHADILKAR: I am trying to settle it. I hope the management also will adopt a reasonable attitude and the workers and the management will come to a settlement. The matter has been left to me for the time being. I am inviting both the management and the trade union leadership to help me in my efforts to bring about a settlement in the next few days.

SHRI S. M. BANERJEE: The general insurance people are also affected. I would like to know something about it.

SHRI R K, KHADILKAR: The representative of the general insurance people, Shri Pillai, came to see me along with Shri Banerjee. I must say here very plainly what

Shri Banerice already knows Are we going to adopt methods like bhalms in the offices? Now, the general insurance employees in By nbay are creating a very di ficult situation. From the opining of the office till the closing of the office-I do not want to repeat here what I have heard-continuous bhajans go on and, ultimately, some police help is sought (Interruption) I would like to repeat here that unless these methods are given up and this type of agitation is stopped, I do not think I will succeed with any result by intervening in this dispute I would ask Mr. Baneriee to use his influence with the leaders of the general insurance employees to bring them round with a reasonable frame of mind Other matters could be looked into.

SHRI M RAM GOPAL REDDY: (Nizimabad) The general insurance workers are staging a new type of dharna. I would like to know from the hon Minister whether they have do it it before nationalisation or they are doing only after nationalisation.

SHRIR K. KHADILKAR: This is a transition period. The Government have not yet integrated all the Companies and their service conditions. A committee has been appointed. In this period, certain dispute, were there before the individual Companies They could not be resolved. Therefore, in this transition period, till the entire integration is completed, they should desist from such agitation.

SHRI M. RAM GOPAL REDDY: Have they done it previously?

SHRI R. K KHADILKAR: I have no knowledge.

I will now touch upon a few pertinent points and make one or two observations My colleague, Shri Balgovind Varma, has dealt with the refugee problem, by and large. One point was made by Shri Damodar Pandey regarding corruption in employment The Employment Exchanges exchanges are under the administrative control of the State Governments since 1st November, 1956 Even full financial control rests with the State Government since April, 196, Complaints about corription in the Employment Exchanges are therefore dealt with by the State Governments If any specific instance of corruption or favouritism is brought to

the notice of the Central Government, the same is forwarded immediately to the State Government con erned for suitable action.

The following steps have been taken to inspire confidence in the mind of the public regarding fairness and impartiality of submissions made by Employment Exchanges against vacancies notified.

A Special Committee has been constituted at each Exchange consisting of one representative each of Government and private employers and one of workers. The Employment Officer of the Exchange is the convener member of this Special Committee. This Special committee meets every month and examines the submissions made by the Employment Exchange with a view to determining as to whether the submissions made by the Exchange have been fair and impartial.

As I have already observed in my earlier remarks, labour is a Concurrent subject. The State Goverments can only operate and they are expected to operate keeping in view the general policy and advice that we gives. If they fail to do it, it is for the hon Members to see that the State Governments take cognizance of these things. What can we do at the Centre? It is very difficult,

As I have said earlier, so far as the Central industrial relations machinery is concerned. We are setting the things right and our Regional Officers send us reports. But we are helpless We cannot directly interfere because it is the primary duty of the State Government. As I said the other day, in the provident fund cases, the State Governments consider themselves as an appropriate Government, We have no authority. Our officers have no authority to prosecute We have to depend on the State Governments for prosecutions. These are the limitations under which we function.

श्री रामाधतार जास्त्री: समापति महोदय,
मुझे एक सवाल का जवाव नहीं मिला। हमारे
देश में यूनिवर्सिटी एम्प्लायीज, हास्पिटल एम्प्लायीज धीर मेडिकल रिप्रेजेन्टेटिक्ज बार बार
बाव से मांग कर रहे हैं कि उन को वर्कमन माना
जाये धीर उन को वर्कमन की सहूनियतें ी
जाये। यह भी सुनने में घाया है कि राज्य सभा
की जो पिटिशन कमेटी है उस ने भी रिकमेन्ड

किया है कि मेडिकल रिप्नेजिन्टेटिब्ज को वर्कमैन माना जाये। फिर भी वह बात नहीं हुई है। इस के बारे में गवर्नमेंट का स्टैन्ड क्या है?

SHRI R. K. KHADILKAR: The hon. Men her might remember; I have made it very clear that, when we revise the Industrial Disputes act—we intend to revise it very soon—, we will make provisions to cover the hospital employees, the educational institution employees, the medical representatives and others: I have given that assurance. We are going to do it.

SHRI INDRAJIT GUPTA: This assurance was given in the pre-1971 Parliament.

SHRIR. K KHADILKAR. So for as I am concerned, I have said: that I am going to revise the Act.

SHRI INDRAJIT GUPTA: When?

SHRI R K KHADILKAR: I would like to refer, in passing, to one or two points, and then conclude One point was made by Shri Samar Guha

श्री हुत्मचन्द कछ्वायः वी. एम. एस. को मान्यता देने का मामला काफी दिनो से उलका पड़ा हुन्ना है। सब प्रकार से उस की पात्रता भी है। मैं जानना चाहता है कि उसे मान्यता देने में सरकार को क्या दिक्कत है?

SHRI R. K. KHADILKAR: He has raised the issue of Bhatatiya Mazdoor Sangh. I haye said on prior occasions also, and I would like to repeat, that there is a method; aftar verification at a certain level, recognition is conferred at a national level. When the next verification takes place if Bharatiya Mazdoor Sangh qualifies for recognition at an all-India level, certainly they will get it This is the process.

भी हुकम चन्द कछवायः पिछले साल जांच हो चुकी है।

SHRI R. K. KHADILKAR: It is in the process. When it is complete, you will see the results of it.

I would like to refer to one or two points

SHRI DINEN BHATTACHARYYA: I am not asking any question. I will request him to say something about the jute strike. (Interruption).

SHRI R. K. KHADILKAR: So far as the jute strike is concerned, negotiations are going on, and I am hopeful that they will result in some sort of a settlement before the D-Day of strike. That is the hope. (Interruption).

I would like to refer to Mr. Samar Guha's suggestions. He was showing great concern about refugee resettlement on the other side. We are conscious of it. Recently the Rehabilitation Minister of Bangla Desh, Mr Kamaruzzaman, came here. We discussed many problems, particularly concerning the repatriated refugee settlement. It is not restricted to only 10 million. They have another 20 million of their own. So for as I am concerned, after my discussions, I was satisfied that the Bangla Desh Government is doing everything possible Of course, there are limitations They want help regarding shelter materials, regarding transport and other matters, and we are also giving them enough help to see that they are soon settled.

There was one more point which he referred to. Yesterday my colleague mentioned. Perhaps, he has forgotten I would like to repeat it. There are cartain, what I would say, residuary matters regarding refugee settlement There is a review committee. It was to be wound un But we are going to continue it till the end of the year, so that all these pending matters can be disposed of.

In conclusion I would only make one observation. As some hon members said, in this country, for the first time, the working class and the trade union lea lership has come to realise, Gouernment als has recognised their role in the present context of the situation. If the present process hears fruit, of bringing them together, shedding prejudices, and a certain united platform, as Mr Stephen referred to-a national trade union council-is built up. I am confident that not only they will face the present challenge but they will also make a certain impact on the events of this country. While we are on the process of transformation, they will take pride that we are sharers in this great adventure and we are builders of the socialist base of this country.

With these words, I conclude.

MR. CHAIRMAN: I will now put the cut motions of Shri Ramavatar Shastri, Shri D. K. Panda, Shri Prasannabhai Mehta, Dr Laxmi narayan Pandey, Shri Dinen Bhattacharvya and Shri Mohammad Ismail to the vote of the House.

All the cut motions were put and negatived

MR. CHAIRMAN: The question is:

"That the respective sums not excreding the amounts shown in the fourth column of the order naner he granted to the President to complete the sums necessary to defary the charges that will come in course of payment during the year ending the 31st day of March, 1973, in respect of the heads of demands entered in the second column there of against Demands Nos 61 to 63 and 124 relating to the Ministry of Labour and Rehabilitation."

The motion was adopted.

[The motions for Demanls for Grants which were adopted by the Lok Subha, are reproduced below—Ed]

DEMAND NO 61—DEPARTMENT OF LABOUR AND EMPI CYMENT.

"That a sum not exceeding Rs. 1,37,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Labour and Employment',"

DEMAND NO. 62-LABOUR AND FMPLOYMENT,

"That a sum not exceeding Rs.

18,62,17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Labour and Employment'."

DEMAND NO. 63—DEPARTMENT OF RAHABILI-TATION.

"That a sum not exceeding Rs. 7,17,4',000 be granted to the President to complete the sum necessary to defray the charges which will come in course

of payment during the year ending the 31st day of March, 1973, in respect of "Department of Rehabilitation."

DEMAND NO. 124—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND RAHARILITATION.

"That a sum not exceeding Rs. 6,65,87,(00 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Quilay of the Ministry of Labour and Rehabilitation'."

16.16 hrs.

MINISTRY OF STIEL AND MINES

MR. CHAIRMAN: The House will not take up discussion and voting on Demand Nos 75 to 77 and 129 relating to the Ministry of Steel and Mines for which 5 hours have been alotted

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

DEMAND NO. 75—DEPARTMENT OF STEEL.

MR. CHAIRMAN: Motion moved;

Rs. 96, (3, 000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1973, in respect of Department of Steel'."

DEMAND NO. 76-DEPARTMENT OF MINES.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 14,92 (3,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1 173, in respect of "Department of Mines."

DEMAND NO. 77 - GEOLOGICAL SURVEY.

MR. CHAIRMAN: Motin moved:

Steel & Mines)

"That a sum not exceeding Rs. 14,04,14,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973 in respect of 'Geological Survey'."

DEMAND NO. 129—OTHER CAPITAL OUTLAY

OF THE MINISTRY OF STEEL

AND MINFS.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 55,85, 20, 000 be granted to the President to complete the sum necessary to defray the charges which will come in cause of payment during the year ending the 31st day of March. 1973 in respect of Other Capital Outlay of the 'Ministry of Steel and Mines'."

SHRI DINEN BHATTACHARYYA (Scrampore): At the outset I want to say that so much important is this Ministry that they have not done justice to it by allotting only five hours to this Ministry. How much time shall I get, Sir?

MR. CHAIRMAN: It was all decided by the Business Advisory Committee. If I am in the Chair, I will ring the bell after 13 minutes. You have 13 minutes.

THE MINISTER OF STEEL AND MINES (SHRI S.MOHAN KUMARAMAN-GALAM): It is my objection in fact and the hon. Member is helping me by asking more time. But his leaders have agreed to this time, What can I do about that?

SHRI DINEN BHATTACHARYYA: In the public undertakings within the country huge public investments are involved and it is in this perspective that we would have liked to have more time for discussion of this important debate. However, I would like to mention in this connection that the Committee on Public Undertakings have made certain specific observations, that heavy capital expenditure of the plants of the HSL is one of the major factors responsible for the rising cost of steel. It is responsible for the high cost in all spheres. The original estimates of investment for all the three plants have been revised thrice and ultimately the amount seen is beyond conception. After three revisions of the estimate of cost, the actual cost upto the